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sion, I am not concerned with and we are not concerned with it. At least we have to go to Chandigarh and meet there. I am strongly advocating thte because we have little time now to discuss these economic and administrative problems of the State in Parliament. But, in a Consultative Coinmit-tee meeting, we can have much time and we can discuss in detail also the problems and we have also to contribute something beneficial to the State in a positive manner.

With these words, Sir, I would like to conclude my speech. Before concluding, I would like to repeat what I said in the beginning of my speech regarding the accord arrived at between the Government and the Akali leadership. There may be some TS_ servations about this accord in the neighbouring States and some grievances also might be there. But, in the name of those grievances and reservations, nothing should be done to vitiate the atmosphre now prevailing. All should help in strengthening the unity and integrity of the country and the interests of the country and I do hope that everyone will cooperate in this. Thank you, Sir.

ANNOUNCEMENT RE. STATEMENT BY HOME MINISTER ON THE TRAGIC DEATH OF SHRI LALIT MAKEN

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Before I call the next speaker, I would like to inform the Members that the honourable Home Minister will make a suo motu statement on the tragic death of Shri Lalit Maken at 5.00 P.M. today in the House.

THE PUNJAB APPROPRIATION BILL, 19t85—**ntd.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Now. Mr. Sultan Singh.

थी सुलतान सिंह (हरियाणा) : उपसभाध्यक्ष जी, यह हम सब लोगों के लिए बड़े दर्भाग्य की बात है कि हम किसी भी प्रदेश का बजट अपने इस हाउस में पास कर रहे हैं। अगर हमारा प्रजातंत्र ठीक तरीके से चलता तो पंजाब का बजट पर यहां बहस करने की जरूरत नहीं थी. यह पंजाब की असेम्बली में होता। लेकिन देण का वातावरण ऐसा वन गया, खासतौर पर पंजाब का, जिसकी वजह से जो पंजाब के लोगों का काम था, जो पंजाब की असेम्बली का काम था वह पालियामेन्ट को करना पड रहा है। उ सभाध्यक्ष जी, पंजाब के अन्दर जो घटनायें घटी वे बड़ी दर्दनाक रहीं। जसवन्त सिंह जी यहां नहीं बैठे हैं, आडवाणी जी भी नहीं बैठे है। लेकिन पंजाब की वरवादी की बनियाद 13 अप्रैल, 1978 को रखी गई थी जब निरंकारियों ने कुछ सिखों को गोली से उड़ाया । उस वक्त पंजाब के अन्दर जनता पर्टी और ग्रकालियों की मिली-जली सरकार थो ग्रौर भारत के अन्दर जनता पार्टी की सरकार थी। वह था एंजाय की बरबादी का दिन। उसके बाद ग्रक्तूबर, 1978 को लिधयाना अन्दर ग्राल इंडिया अकाली पार्टी का कन्वेंशन हम्रा, जलसा हम्रा, कान्फ्रेस हुई और उसमें ग्रानन्दपुर साहिब प्रस्ताव को इन्डोर्स किया गया। उस प्रस्ताव के भ्वर श्री प्रकाशसिंह बादल थे, जो जनता पार्टी की सरकार के मह्यमंत्री थे। वे अकाली दल के थे और जनता पार्टी अकाली दल के साथ कोलेशन में थी। बलराम दास टंडन ग्रीर बलदेव प्रकाश जो वहां बी० जे० पी० के बड़े नेता हैं, जिस पार्टी के नेता श्री जसवन्त सिंह जी इस फैसले को किटिसाइज कर रहे थे, वे उस वक्त प्रकाश सिंह की मिनिस्टी में थे। उसके बाद यह बात बढ़ी ग्रीर तब यह ग्रान्दोलन शरू हुआ । बारबार हमारे हाउस में भी ग्रौर बाहर भी हमारी स्वर्गीय प्रधानमंत्री इंदिरा गांधी ने कहा था कि मबमेंट एक बार चलना बहुत ग्रासान है लेकिन उसको रोकना ग्रासान नहीं होता ग्रीर जब मुबमेन्ट में वाइलेन्स ग्रा जाता है तो वह ग्रीर भी ज्यादा खतरनाक हो जाता है। पीसफुल मुबमेन्ट में श्राप बेक लगा सकते हैं लेकिन वाइलेंस ग्राने पर उस मुबमेन्ट में बेक लगाना आसान नहीं उसके अन्दर सारे वेस्टेड इन्टरेस्ट शामिल भी सलतान सिंह

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हो जाते हैं, सारी साजिओं उसके धन्दर दाखिल हो जाती है। धगर अकाली इस बात को महसूस कर लेते कि मुवमेन्ट के धन्दर वाइलेंस धा गया है और वे मबमेन्ट को विदा कर लेते तो शायह यह वातावरण पैदा नहीं होता, जो आज हथा है। ग्रापको याद होगा कि कांग्रेस मुबमेन्ट ग्रपनी पीक पर था लेकिन जब चौराचोरी में बाडलेंस हम्रा, तो महात्मा गांधी ने सारा भवमेन्ट विद हा कर लिया । जिस वक्त वाइलेंस मुबमेंट में था गई ग्रगर उस दिन उसको बिदडा कर लिया होता तो शायद ब्राज यह दिन न देखना पड़ता। हमारे प्रधानमंत्री आज जो कि प्रधानमंत्री हैं उन्होंने बड़ी मुझबृझ का सब्त दिया है ग्रीर में गलती नहीं करता अगर में यह कहं कि इसके अन्दर संत लोगोवाल का बहुत बड़ा योगदान है। उन्होंने सारे पंजाब के अन्दर घुमकर और सारे हिन्दस्तान में घमकर यह महसूस किया है कि वे राष्ट्रीय धारा से कटते जा रहे हैं। उन्होंने यह महसूस किया कि णक और णक और भवहा बढता जा रहा है। उन्होंने यह महसूस किया कि इस मवमेन्ट से हमारे धार्मिक स्थानों की बेइज्जती हुई है। ये सारी चीजें जब उन्होंने महसूस की तो उन्होंने सोचा कि जो इतनी बढी दरार, जो इतना बडा डिस्टेंस आपस में पैदा हो गया है, इस डिस्टेंस को खत्म करना चाहिए और प्रधान मंत्री जी ने बड़े खुल दिल से उनके साथ बात की। यह फैसला करके मुल्क को एक चिन्ता से मुक्त किया है लेकिन हमारा दर्भाग्य है ग्रीर वह क्या है कि जब भी हम अच्छे दिनों की तरफ जात है कोई न कोई ताकत सेबोटाज करती है श्रीवाम को। यहां चल्ल्यारा का बाहवान् था पजाब में, देश के प्रधानमंत्री की विदेश यावा थी और उन दिनों हिन्दुस्तान में भी यमन रहा ग्रीर विदेशों में प्रधानमंत्री की यावा कितनी कामयाब रही। उसके बाद आपने देखा सारे वर्ल्ड का जो मीडिया वा वह प्रधान मंत्री जी के प्रोग्राम की बडाई कर रहा था, तारीफ कर रहा था, राजीव जी का इमेज बनता जा रहा था लेकिन एक वाकया हुआ बल्कि वाक्या नहीं वह तो साजिश थी हवाई

जहाज को गिरा कर के सारे मीडिया की डाइवर्ट कर दिया दूसरी तरफ और जो इमेज राजीव जो का बनता जा रहा था उसको एक दम से रोकने की कोशिश की गई यौर इस तरह से सारे बल्डे का मीडिया डाइबर्ट हो गया। 24 जलाई, को संत लोंगोबाल जी ग्रीर राजोब जी का एक अकाडं हुआ, फैसला हुआ। 24 जुलाई, से कल तक सार देश के अन्दर वाह-वाही थी, सभी लोग वेलकम कर रहे थे, सारा देश सूख की सांस ले रहा था लेकिन दुर्भाग्य से ललित माकन जो हमारा एक होनहार नीजवान था पता नहीं देश में कितना उन्होंने काम करना था उनका, उनकी पत्नी का उनके साथियों का करल कर के यह 24 तारीख के ग्रकार्ड को सेबोटाज किया है ताकि राजीव जी और नौंगोबान जी की बात इसरी तरफ डाइबर्ट हो जाए और देश का मीडिया दूसरे काम पर लग जाए। इसी तरह से यापने नोट किया होगा 24 तारीख को प्रकार्ड हमा. 25-26 नारीख को सभी लोगों की तरफ से अखबारों में सभी पार्टियों ने बेलकम किया, लेकिन जो पार्टियां ग्रापने ग्राप को राष्ट्रीय पार्टिया कहती है, भेशनल पार्टीज कहती है उन्होंने क्या रास्ता ग्राष्ट्रियार किया है ? हरियाणा के अन्दर बन्ध का प्राह्मवान किया यह तो ठीक है कि जनता ने उनकी सुनी नहीं, राजस्थान के अन्दर धरना दिया और उसी मौके पर ललित माकन जी का करल हो गया ताकि यह अकार्ड फोल हो जाए और जनता का इसकी तरफ में ध्यान हटे और देण फिर उसी जगह या जाए जहां पहले खड़ा था। यही नहीं सन्त लौगोवाल को करल करने की साजिय की गई, उन पर अटैक किया गया लेकिन दुनिया में तो दिलेर वही है जो हवा को मोडता है। में समझता हं कि सन्त लीगोबाल ने बड़ी दिलेरी का सबत दिया है क्योंकि उन्होंने हवा के रख को मोड़ने की कोशिश की है यौर जलती हुई याग से देश को निकालने की कोशिण की है। इसमें क्या हरियाणा का बनेगा, क्या पंजाब का बनेगा जहां राष्ट्र का सवाल है वहां ५% वह माइनर बात है और जहां तक इस फैसले का ताल्लक है में तो यह भी समझ पाया ह

मोहन्ता जी शायद मेरे बाद बोलेंगे और पानी का जिक करेंगे। अगर पंजाब में नहर हा नहीं खुदे थार कहें कि सारा रावो और देशस का पानो हरियाणा का है बगैर कैरियर के यह पानी नहीं आएगा। अकाडं के अन्दर पोजिटिव बात लिखी है कि 15 अगस्त, 1986 तक सतजुज धमुना लिक केनाल मुकम्मल हो जगएगी ... (व्यवधान)

[™]* Punjab Appro-

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श्री सुर्शाल चन्द मोहन्ता (हरियाणा) : उसमें आएगा क्या ? उस केनाल में क्या क्वेगा, वह क्या चीज है ?

श्री सुलतान सिंह : पानी चलेगा ग्रीर नवा चलेगा। सारा रावी का पानी आपको दे दें ग्रीर केरियर केनाल न हो तः पानी ...(व्यवद्यान)... ग्रापको याद होगा मोहन्ता जी, चौधरी देवी लाल मुख्य मंत्री थे, उद्यर प्रकाश सिंह बादल में इस मंत्री थे। हमारे देश की स्वर्गीय प्रधान मंत्री इंदिरा गांधी जी ने जो फैशला किया या रावी ग्रीर व्यास के पानी का, ग्राप उस फैसले के खिलाफ सुश्रीम कोर्ट में गए थे। उस फैसले के अन्दर यह लिखा था कि 7 मिलियन एकड फिट पानी में से 3.5 मिलियन एकड फिट हरियाणा की मिलेगा। इस फैसले के खिलाफ देवोलाल जी सत्रीम कोर्ट में गये थे। इसलिए प्रगर ग्राज राजीव गांधी ग्रीर लौंगोवाल जी ने कह दिया कि पानी का मामला दिब्यनल के पास जाये तो बताग्रो कीन सी बात हुई। ग्रगर ग्राप सुप्रीम कोर्ट में नहीं गये हों तो बताइये . . . (व्यवधान)

श्री सुशील चन्द मोहन्ता: जानबूझकर नासमझी दिखा रहे हैं (ब्यवधान)

श्री मुलतान सिंह: इसके ग्रलावा एक बात और बताता हूं। हम इस हाउस में कुछ बातें कहना नहीं चाहते हैं और इसलिए नहीं कहना चाहते हैं कि हम उन लोगों को मुश्किल में नहीं डालना चाहते हैं जिन्होंने इस फैसले को किया है ... (ब्यवर्धान) हमको पता है ग्राप पंजाब में यह हवा देना चाहते हैं, कुछ लोग पंजाब में जाकर यह हवा देते हैं कि लोगोवाल जी ने कुछ नहीं किया। लोगोवाल

जी ने फैसला ठीक नहीं किया। वहीं लोग हरियाण। में ग्राकर कहते हैं कि हरियाणा को कोई पानी नहीं मिलेगा, कोई टेरीटरी नहीं मिलेगी । हम नहीं जानते हैं उन लोगों को ? यही बी०जे०पी० के लोग बलराम दास टण्डन ग्रीर बलदेव प्रकाश का वयान पढिए । अमृतसर में क्या बयान देते हैं ? वे कहते हैं कि पंजाब को बिल्कुल वर्बाद कर दिया है, पंजाब के हक में फैसला नहीं हम्रा लेकिन फिर वे ही लोग हरियाणा में ग्राकर बन्द की काल देते हैं कहते हैं हरियाणा को बरबाद कर दिया। ये सारी चीजें इस सारी बात को सैबोटेज करने के लिए हो रही हैं ताकि पंजाब के अंदर शांति न हो। मैं तो आपसे इतनी बात कहता हूं कि राजीव जी ने जो फैसला किया है, जिस सुझबुझ का सबत दिया है उसने खाली पंजाब को हां नहीं बल्कि सारे हिन्दुस्तान को बचा लिया है ग्रीर जहां तक पंजाब के विकास का ताल्लुक है सरकार ने इतनी बरबादी के बावजुद भी, इतनी लडाई झगडे के बावजूद भी, पंजाब के विकास कार्यों को बन्द नहीं होने दिया है। ग्रब की बार भी 60 मिलियन टन ग्रनाज पंजाब से हिन्दस्तान के पूल के अन्दर आया । यही नहीं राजीव गांधी जी हसैनीवाला गये, सरदार भगत सिंह, राजगरु ग्रीर सुखदेव की समाधियों के सामने खड़े होकर कहा कि पंजाब के ग्रन्दर रावी के ऊपर थीन डैम बनाएंगे; पंजाब के अन्दर रेलवे की कोच फैक्ट्री होगी और पंजाब के किसान को गेहं का भाव 5 रुपये क्विटल हिन्दस्तान के लोगों से ज्यादा मिलेगा । क्यों ऐसा किया ? च कि पंजाब एक ऐसा स्टेट है कि वहां के बहादर लोगों ने, कमाऊ लोगों ने, मेहनत-कण लोगों ने सारे देण को उभारा है ग्रीर कुछ लोगों के दिल में जो श्रम पैदा होता जा रहा है कि राजीव गांधी जी पंजाब के दश्मन हैं. पंजाब की मदद नहीं करते तो इस भ्रम को हटाने लिए उन्होंने दिल खोलकर पंजाब की मदद की श्रीर ग्राप देखते हैं कि उसके बाद कोच फैक्ट्री का भी काम एक तरह से भुरू हो गया है बनने का ग्रौर थीन डैम के ऊपर भी काम शुरू हो गया है। मैं ज्यादा न कहते हुए एक बात ग्रपने लोकदल के दोस्तों से ग्रीर बी० जे० पी

थि। स्वतान सिही

के दोस्तों से कहता हूं कि कई बार मल्क में ऐसा समय ब्राह्म है कि ब्रपनी इच्छा और अपनी आवाज को भें दवाना पड़ता है लार्जर इन्टरेस्ट के लिए । आज ऐसा समय है कि ब्रापको राष्ट्रीय तौर पर सोचना चाहिए। भैरों सिंह शेखावत के पोजीशन किस बात से बनेगी उस पर नहीं सोचना चाहिए बौधरी देवी लाल हरियाणा में कैसे पापलर होंगे. वह नहीं सोचना चाहिए उनके पापलैरिटी का पता लगा पहली तारीख को कि कितने पापुलर हैं जब बन्द की काल दी. सारी पार्टियों के लोगों ने दी लेकिन लोगों ने बन्द को ठोकर मारी। एक वस बन्द नहीं हुई एक स्कूल बन्द नहीं हुग्रा, एक कालेज बन्द नहीं हुआ। क्यों ऐसी छोटी-छोटी पापलैरिटी के लिए सारे देण को बरबाद करते हैं यह ग्रन्छी बात नहीं है। मुझे इस बात का दूख है कि जब कोई खशी का दिन आता है तो कोई न कोई साजिश रच करके सारे प्रोग्राम को सैबोटेज करने की कोशिश की जाती है। ग्राज हम सबका फर्ज है कि हम सारे मिल कर एक मत हो करके राजीव जी ग्रीर लोंगोवाल जी का जो एकाई हम्रा है उसको कामयाब करें ग्रीर उसको सीमेंट करें ग्रीर जो लोग उस अकार्ड को तोड़ना चाहते हैं, जो उसकी खराबी करना चाहते हैं, वह फिर इस सारे देश को वहीं ले जाना चाहते हैं जहां ग्राज से चार-पांच महीने पहले था।

तो इन शब्दों के साथ, मंत्री जी, श्राज श्राप जो विधेयक लाये हैं, मैं उसका समर्थन करना चाहता हं ग्रीर ग्राशा करता हं कि सारे राष्ट्र के इन्टेस्ट में...

श्री दरबारा सिंह: जो हमने पलड के लिए मांग की है, उसका तो समर्थन करें।

श्री सुलतान सिंह : सरदार दरवारा सिंह ने मांग की है कि फ्लड के लिए ज्यादा पैसा मिलना चाहिए। मैं उसका समर्थन करता हं। मैं एक बात और भी कहना चाहता हूं कि पंजाब को रिहैबिलिटेट

करने के लिए ज्यादा से ज्यादा वहां पर पंजी लगनी चाहिए. ज्यादा से ज्यादा खर्च करना चाहिए।

श्री बुस्तियार सिंह मलिक : ग्रीर हरियाणा की डिमाण्ड के बारे में ...

श्री सुस्ततान सिंह : हरियाणा की डिमाण्ड के बारे में--हरियाणा की असेम्बली तो जिंदा है। हम नहीं चाहेंगे कि हमारी डिमाण्ड यहां ग्राए, यह तो बदकिस्मती है हमारी कि पंजाब की डिमाण्ड के बारे में हम डिस्कस कर रहे हैं।

श्री मस्तियार सिंह मलिक : हरियाणा की कैपिटल के लिए ही कर दोना।

श्री सुरुशान सिंह : कैपिटल की बात वह ग्रपनी ग्रसेम्बली में करेंगे । ग्रपनी मीटिंग करेंगे । ग्राज यहां यह बात नहीं है।

मैं तो यह कहता हूं कि इस अकार्ड को कामयाब करने के लिए हमें ज्यादा से ज्यादा लोकल बातों को छोड़ करके, रीजनल बातों को छोड करके, राष्ट्रीय बातों पर ग्राना चाहिए।

धन्यवाद ।

SHRI ALADI ARUNA alias ARUNACHALAM (Tamil Nadu): Mr Vice-Chairman, Sir, at the outset, on behalf on Anna D.M.K., I wholeheartedly thank our hon. Prime Minister and Shri Longowal for having come to sign an accord regarding the problem of Punjab on the 24th July. The accord reached between our hon. Prime Minister and the leader of the Akali Dal has been enthusiastically welcomed by all the peonle. No doubt it is a historic achievement. The statesmanship and fortitude and courage shown by Sant Longowal and diplomacy, dedication and dexterity by which our hon. Prime Minister act-'ed, has destroyed the barrier of religious fanaticism and lifted

uncertainty of clouds and ammothly paved the way for strengthening the unity, integrity and solidarity of the country. Most of the political leaders irrespective of their political affinity have hailed this memorandum of settlement without any reservation. Our hon. Chief Minister, Dr. M. G. R. has welcomed this accord by saying that it is a golden chapter in our history. The hon. Chief Minister of Harvana and the hon. Chief Minister of Rajasthan have jostled themselves in welcoming this agreement. Even though the Chief Minister of Rajsthan has expressed his displeasure regarding clause 9 of the agreement, he has meerely welcomed the accord ag a victory of the peaceful people Punjab. Sir, the support with acclaenations and appreciation among the likhs abroad in also notable. The Sikh Forum of United Kingdom has hailed this agreement. Mr. Prithi Pal Singh, Secretary of the Sikh Forum in the United States has stated in his statement: "The Sikhs abroad lend their support to Sant Longowal who had been able to pursue the Government to concede all the just demands of the Punjabis, especially the Sikhs." Sir, similarly the President of the Akali Dal in Britain, Mr. Cheema, has expressed his happiness for the outcome of these talks. The violent form of controversy and virulent flow of misunderstanding between sacrificial Sikhs and parrid Hindu; has been put to an end. The political turmoil which was ravaging for the past five years in Punjab has lost its teeth. Sant Longowal has stated correctly that the period of confrontation is over. We are fully satisfied with the package.

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Sir, I am not hiding the fact that there is some opposition to this pact. No accord is free from defects. No accord is free from criticism. It will not satisfy everybody. Imperfection is an inherent character of the human behaviour. Sir, the extremists, as usual, have disapproved of this accord, Some of the political leaders in Haryana, Punjab and Rajasthan are

this accord—the 11-point opposing programme. To remove their apprehensions, our hon. Prime Minister, as far as the people of Rajasthan are concerned, lias assured them that proper protection will be given to them with regard to distribution of waters. As far as the people of Harvana are concerned, he has assured them that the new capital will be better than Chandigarh. Blow hot is over; blow cold has begun. Tranquility and peace begin to bloom. Now the time is ripe for the installation of a prope* Government in Punjab. Since October 6, 1983, Punjab has been placed under President's rule and the period is going to expire on 6th October, 1985, un less the Constitution is amended, it is impossible to extend President's rule after 6th October, 1985. Further extension of the President's rule is neither desirable nor warranted. Sir, President rule is not the panacea for solving the State problems. Placing any State, under any circumstances, under the national Government is a clear violation of democratic principles and it is anti-federal. No democratic Constitution of any European country has the baneful clause of placing a Slate under the national Government. Unfortunately, the foun- ding fathers of our Constitution who strongly opposed this emergency clause during the British regime, either wittingly or unwittingly, incorporated this dangerous clause in our Constitution. Since its inception, this clause has been totally misused for the party in power at the Centre. Therefore, there is no justification either in point of law or point of fact to continue the President's rule hi Punjab. I earnestly request the Go-velrnment to make earlier arrangements to conduct elections before 6th October. 1985.

I am fortunate in getting the opportunity to speak on Appropriation Bill on Punjab. But it is unfortunate for the people of Punjab, because I do not know their internal problems I do not know their grievances; T do

[Shri Aladi Aruna alas V. Aruna-chalam] not know their administrative difficulties. Only the concerned MLAs are the competent people to deal with those problems effectively and enthu-ally. Therefore, earlier elections are necessary fo the welfare of the people of Puniab.

Sir, I am pleased to note that even though Punjab was under President's! rule for the past 2 years, its achievement in agriculture is remarkable. Production of foodgrains has increased from 147.77 lakh tonnes to 161.27 lakh tonnes. There is an increase of 9.1 per cent. With regard to achievement on the 20 point programme, I am pleased to see that ther, has been a 100 per cent succe&s in 11 items, like the scheme of IRDP, IREP. Employment Guarantee Scheme and land distribution, etc. Sir, the Gov-ernmenlt has spent nearly Rs. 50 crores for giving bonus to farmers. 1 disagree with the rate of bonus of Rs. 3 per quintal of paddy and Rs. 5 per quintal of wheat. The amount is very meagre and insufficient. This should be enhanced to Rs. 10 per quintal on paddy and wheat. But in this context, I would like to say that you are giving bonus to farmers in Punjab but you are not allowing the Government of Tamil Nadu to give bonus to farmers. In 1983-84, OUT Government gave Rs. 35 per quintal to farmers. It was strongiy opposed by the Centre as well as the Reserve Bank of India. The Reserve Bank of India threatened our Government saying that if the Tamil Nadu Government continues such bonus, risk bonus, to the farmers, the credit facilities extended by the Reserve Bank of India will be withdrawn. I do not know why you are following this discriminatory policy. At least, here-afterwards, the Central Government should allow the Tamil Nadu Government to give bonus to the farmers.

With these words, I conclude speech.

SHRI KHUSHWANT SINGH (Nomt nated): Mr. Vice-Chairman, Sir, I

have had the dubious distinction, although a nominated Member for the last three years, of having opposed every single measure on the Punjab proposed by the Government, that was debated in this House. I do still maintain that it was a sequence of blunders, not committed only by the Janata Party before them, but by the Congres^ Party itself. But I have now, fur the first time, great pleasure in supporting this measure without any reservations whatsoever, except for a few minor points which I will make. I do so because of the dramatic change which took place in the Punjab scenario on the evening of Wednesday, the 24th July. I think we will all agree that the clouds that had hovered over Punjab have lifted that we are, in fact, seeing light at the end of the tunnel, and this three year old, long, nightmare has ended. For this, I would like to felicitate the Prime Mmister and his advisers, the Governor of Punjab and Sant Longo wal. They have shown foresight wisdom, courage and above all commitment to the unity and integrity of the country and its Constitution. Sir, I am a humble writer of the history of the Sikhs. You gentlemen have, in fact, made history. I do not thnik there has been any event since independence which deserves to be recorded in golden letters more than this one. I had in my moment of enthusiasm, blurted out to the Prime Minister that for this, he deserves Bharat Ratna. I am not in a position to award Bharat Ratna. But 1 think this is the occasion when the entire nation should feel grateful to this young man for having saved the country from the brink of an abyes.

What remains to be done its the implementation of this accord. We should bear in mind that in its implementation, we should not be unfair to the people of Haryana and Rajasthan, our neighbours, I have been told by many members particularly my friend, Mr. Mohunta, who has certain reservations and other Members

-that this has been done to favour the Punjab and the Sikhs at the expense Haryana and Rajasthan. Lot me assure them that if there is any injustice done to Haryana or Rajasthan, it would be people like me, both as a Punjabi, a Sikh and as an Indian, who would oppose it; we will see that nothing is done which will crerte ill-will between the people of the Punjab and its neighbouring States. I think, it will generally agreed that this accord has been universally acclaimed by all people. Among the Skhp, only a small lunatic fringe has raised its voice in opposition, and I am sorry to gay, among the Opoosition, a few nitpicking politicians will pick on small points to deny the universal acclaim which this accord deserves. What does it matter whether Rajiv Gandhi signs this accord as Prime Minister or as Rajiv Gandhi. He signed it is as an Indian to save the country from the disaster that was almost facing it. I am glad, te did s,o. What we have to do h fo go forward and to make sure that nothing vitiates atmosphere in the Punjab and in the rest of tho country?

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just two pointg to I have make on the accord and the Budget First ihe amount of money allocated for the police. .1 do not think this is, ade quate because, Mr. Vice-Chairman, you will appreciate that the major prob lem of Punjab now and the which constantly threatens vitiate whole thing is the existence the of terrorism. It is in numbers but their capacity for mischief is infinite and we have seen how successively, every time situation appears to be on the mond, some act of takes violence place to prolong and recreate that at mosphere of suspicion and distrust. It ig most important that (he heads off th₀ police should be further streng thened. Above all, we have found that our intelligence has been woe We have never fully inadequate. been able to forestall when and who are the people who are going to do these !i*tffH acts.

Secondly, I see in the Budget pro visions provision for an election. members of the House have I Many expressed their opinion that sooner the elections took plac_e in Punjab the better. I disagree. I puc to all Members reconsider that to Let me tell you why, lt opinion. that if inevitable elections take place in Punjab, candidates will hark back 021 what events took place in the last, three years. Can you visualise the Akali party, whether it is the Baba Joginder Singh group or the Longowal-Tohra-Badal group, going to the people an not asking for votes without referring to incidents the Blue Star, the killings and like massacre of the Sikhs in towns of Northern India? What will be the impact of that kind of propaganda in Punjab? Would it be right then that this new euphoria that has come with the accord shouM be fouled by propaganda carried out by partisans on that basis? And it is that basis-Sardar Darbara Singh will bear me outthat if there is election in Punjab, that will be the main platform on which ihe powerul Akali Party will flight election, with a hope to win. I think they should be prevented from raising the issues which have already fouled the atmosphere in the country I think it would be my humble suggestion for all Members of this house to consider that elections should await the implementation of tha accord. Once all the details of the accord have been gone through, transfer of Chandigarh settlement of, boundary disputes, setting up of the River Water, Tribunal and perhaps its decision, building of the link canal, we will be in a better position and in better frame of mind to go back to the people and say give your approval to the accord and vote for whatever party you want. And Jet the and Punjab get back on the Gods favour you road of prosperity.

Thank you.

SHRI PAWAN KUMAR BANSAL (Punjab): Mr. Vice-Chairman, Sir, during the last two years, ever since

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the promulgation of the President's rule in Punjab on 6th October, 1933, whenever H^use discussed any legislative this matter which fell strictly within the iurisdiction of the State Legislative Assembly, every Member speaking in this House expressed the fond hope that this be the last time that this House discussed any matter which, as I have said, would fall within the jurisdiction of the State Assembly. However, the things in Punjab deteriorate and continued to know what price we have to pay in terms of life and property besides the shattering blow that it gave to the forces of national unity and national pride. Once again, today when we take up this Punjab Appropriation (No. 3) Bill, 1985, for discussion here, after the historic accord on Punjab last week between the Prime Minister and the Akali Dal Chief. Sant Longowal we can genuinely hope this would really be the last occasion when Parliament legislates upon the matters that actually fall within the domain of the State Assembly.

As I have said, we would hope that this would be the last time when we discuss legislative matter, concerning Punjab, yet I lend my support in actual fact to what Mr. Khushwant Singh has said that as far as the question of elections in Punjab is concerned, this has to be viewed in a wider perspective of the things to ensure that any declaration of elections at this moment does not give a setback or retard the process of normalisation of the situation in Punjab.

The accord, which haa put to end a period of confrontation, a period during which the economy of Punjab suffered seriously and the welfare of the Punjabis was a major casualty, is the result of political sagacity and statesmanship of our Prime Minister, Mr. Rajiv Gandhi, and the courage sxhibited by Sant Longowal in the "ace of extremists' threats and intran-

sigence to break with the past and begin a new chapter in the history of rne State. The untold sorrow and misery which the people of Punjab suffered during the last three years, of uncertainty and political turmoil and the ensuing law and order problem are too wellknown to all of to be repeated here. Suffice it to say that being a strategic border State, the punjab problem became a national problem. It can indeed be termed as the worst crisis that the country has faced ever since the dawn of Independence. It has taken the life of our beloved Prime Minister, Shrimati Indira Gandhi, shed her blood for upholding the unity and integrity of the country and it had it, repercussions in other parts of the country, where mad people let loose their communal frenzy by collecting in mobs and setting fire to property and taking a heavy toll of human life and property. the victims were those innocent people who had nothing to do with politics, but were just content to live the life of an ordinary citizen of the country. In these circumstances we found ourseives in dark alley and noting the posture adopted by the Akalis, none could even imagine as to what could be the poissMe solution that woulld return normal life to the strife-torn State of Punjab and put its once vibrant but now badly mauled economy on the rails again. With despair writ large on their faces, the people had resigned to their fate and there were some unfortunate cases of transfer of population as well. But the Prime Minister, committed to unity and integrity of the country, committed to according top priority to the Punjab problem and finding a solution thereto within the framework of the Constitution of India and undeterred by profound personal tragedy and all the gory events that rooked the country, did not rest for a while but continued his efforts with missionary zeal, with devotion and single-mindedness. His sincerely convinced even the irrecon-cilable_s, among the Akalis. The result

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was the singing of the accord on Punjab which was spontaneously hailed by every body and even by the friendly forces outside the country.

Sri, if the Punjab problem, as 1 said earlier, was the worst crisis since Independence, the Punjab accord can safely be said to be the happiest event the country has witnessed in the last ten years and we have every reason to be optimistic about it. The feeling of despair and even distrust that had seeped into Punjabi psyche as a result of the various events that took place in the country and the State during the last three years will now ebb and give, way to that of hope and expectation. True to its unique quality of resilience, Punjab, forgetting the past as a bad dream, would now once again strive to march ahead in various fields of national life.

Sir, the annual outlay of the State for the last three years has been stagnant at Rs. 440 crores. Taking into account the minimum Vise of prices because of the steep inflation, legitimately sa_v that, in fact. there has been an ominous decline in the Plan outlay for the State of Punjab and some steps have to be Urgently tjajken td 'salvage its e>c)o-nomy. punjab, as we all know, has been the largest contributor to the national food kitty. It has come up to the expectations of the country in all the developmental programmes and in all the programmes visualized and stipulated under 'the 20<-point programme. Whether it concerns the provision of elementary education or whether it concerns the supply of potable water or the clearance of slums, Punjab has always exceeded the targets. But some how. Sir, because of the situation that the State ha? to face, a situation which was not iking of the Punjab but was the result of the various unhappy e/ants Diat were forced on the State of Punjab, the developmental work. despite the tremendous progress made in the various fields, had suffered heavily. As we have been saying on earlier occasions, the Punjab problem

was not the problem of the State of Punjab alone; it was a national problem. During the time of war, whether it be in the west in Punjab or in the east, the country has always acted as a solid block, as a solid unit to defend the borddrs, to defend the frontiers of the country. And what we saw in Punjab during the last three years was a war. a war of a much complex nature. It was a war not fought physically on the frontiers but it was a war wrich was the result of an insidious conspiracy hatched at the instigation of hostile forces outside the country and, if I may say so, such a war is still more difficult walr to fight. In such circumstances, the Punjabis do expedt that other people in the country would again rise to the occasion as they do in times of actual war and adopt the attitude which Mr. Aladi Aruna as well as Mr. Sultan Singh adopted to' urge on behalf of Punjab.

We, Punjabis, whether it be the Government of Punjab ofr it be the representatives of Punjab in Parliament, have been taking up the various demands of Punjab from time to time. We do note, with a sense of gratitude, that the Prime Minister ordered expeditious completion of the Thien dam and also decided to set up an integral coach factory in the State of Punjab, which would, provide employment to a realiy large number of people. But the problems of Punjab being unprecedented in dimension, I think tnese good gestures would not wholly serve the purpose of solving the socioecoriomie problems of Punjab. Because, permit me to say, Sir, on certain fronts we feel being discriminate[^] against, wittingly or unwittingly. Take, for instance, the power front. The Punjab farmer has been doing his best and contributing his might to feed the country. But his state of affairs, his personal state of affairs, is quite pitiable. For the farm, be does not have enough power to 'run his tubewells. The Punjab industrialist being as enterprising as the farmer, dees not have enough energy to run the wheels

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[Shri Pawan Kumar Bansal] of his machines. Though in the Sixth Plan Punjab exceeded its target of production in the field of energy, our demand being much more than what we have been able to produce, we do look forward to the Centre for nothing more than our own allocated quota under the formula of distribution of power from Central projects. The share of Punjab from the Ceniral project is of Bairasul and Singrauli comes to 12.5 per cent, but the actual that we have been getting is supply very meagre, just 10 per cent of what is permissible, whereas, on the other hand, and Delhi have been drawing more than twice the quota fixed for them, as a result of which, the total short supply that Punjab has got during the last three years from the Central projects is to the tune of 12.000 million units. And this time I would urge upon the hon Minister assurance in this House an steps would be initiated that see that the backlog, thr shortage, that has been caused to Punjab on this front, would be made good and that in future Punjab would be supplied its due share of power so that, inspite of all its and tribulations. trials Puniab overcomes its difficulties: Punjab proves once again that here is a State which, inspite of the difficulties, inspite of the pulls and pressures, comes up to the expectations of the countrymen and guard of the acts as a perennial western bolrder.

Sir. there are various projects which the State of Punjab undertook in the last few years. It is indeed remarkable of the State of Punjab, I may say, that we have channelised various sources available to us to set up many mini hydel projects and that we have endeavoured to harness the entire hydel energy available in Punjab. For the Seventh Plan the State of Punjab has submitted to the Planning Commission an ambitious plan to generate 1212 mw of electricity,, and for that the requirement. the outlay, is to the tune of Rs. 2,500 crores both for power generation and

strengthening the transmission system. I would urge upon the Cenfral Govenment to consider it sympathetically and sanction the sam;

As I said earlier, the case of Punjab is not to be treated like the case of any other State in the matter of allocation of funds. Punjab, as you al-¹ know, has had to pay a heavy price for maintaining peace and unity and integrity of the country. Over the last few years the expenditure on police has risen manifold and that., as I said, is for maintaining the unity of the country and not for just maintaining law and order in any particular State or a part of a State. And the amount that we have been spending on such accounts should definitely be made good by the Central Government.

Sir, lastly, come to one point. That is regarding water. All through these years we have been fighting for water. But the unprecedented now because of floods in the State, a time has flash come for us to fight against fury of water. The damage that these floods last fortnight caused to Punjab has been unprecedented. Large areas in the district of Jullund-ur, Kapurthala and Hoshiarpur have submerged in water. I feel the loss we may not be realiv able to assess and calculate, at the moment, that) has been caused to the farmers and to the industrialists. It is time the Central Gov-ernment immediately -times to our assistance and provides r.n interim assistance minimum Rs. 65 crores to overcome such a tragedy that the people of Punjab have had to face. Besides this, it js imperative that a fresh inspection of crops is ordered; the payment land revenue and the various forms of taxes is deferred for the time being so that the difficulties faced by the people of Punjab are not really compounded; and instead a feeling, a sense of confidence is instilled in the minds of the Punjabis that countrymen are always anxious to see that Punjab prospers as ever before

With these words, I support the present Bill. But once again I would request the Honourable Minister that either on his own or after discussion with the Honourable Minister for Energy, he gives us a definite assurance in this House that every effort would be made to ensure that the due share of Punjab in the power generated through the projects is made available to Punjab and also keeping in view the fact that during the Seventh Plan the generation of power is going to be further substantially increased, the share that would further accrue to the State of Punjab would be given by direct connections and not through present intermediate systems so as to avoid chances of piracy. Thank you.

The Punjab Appropriation

SHRI M. S. GURUPADASWAMY. (Karnataka): Mr. Vice-Chairman. Sir, for the last three or four years the issue of Punjab dominated our deliberations in Parliament. It dominated the press. It also dominated the media. I do not think, in my recent memory I have come across any issue which has pervaded the thinking of our people so much as Punjab has. This period witnessed many happenings in Punjab. There have been violence, killings, a tale of pain and suffering for the people of Punjab and also others. These three years were virtually dark days for Punjab.

The Vice-Chairman (Shri Santosh Kumar Sahu) in the Chair. . . .

I am happy, after going through this agony, paid and tragedy, there is an accord at last between the Government of India and the Akali leadership. On this, I would like to say one thing that there was no escape but to reach an accord and to reach this accord. Now some friends have expressed some mis-givings about this accord and even questioned the Prime Minister signing this accord with Longowal. I do not look at this accord from a technical angle. Perhaps. technically, it may be correct. The Prime Minister signing an accord

with the leader of a party is really not right. It is not normal. But let us not forget the situation confronting us was unprecedented, unique, never in the history of India, we witnessed such a predicament. I think, there was no escape but to sign this accord for the Prime Minister. If any one of us would have been in his position, he would have done the same thing, but the only thing I feel is: this could have been reached much earlier even in the year 1933. The same terms were talked about in 1983 among the leaders OF the opposition, the government and the Akalis. The same terms were discussed and the Home Minister, at "that time, had said, almost the accord had been reached except for certani minor details. So, it pains me to say that why we allowed this lapse of time, this agony to continue for such a long time? Why our statesmanship failed in 1983? Why our wisdom, sagacity failed in 1983? Why the Government dragged its feet? During this period, several ugly things happened. Many people died. There was tension between communities. The fraternity that was there in Punjab was broken, devastated and tlu-eatened. Peace was marred, harmony was destroyed. Why this was allowed? I think we failed as political leaders to reach an accord of this type in time which could have been done three years back. That is my sadness, tha* is my worry. I feel there was no alternative for the Prime Minister but to sign the accord and to find fault with that on technical grounds. I -think, is not justifiable, to say the least. Let us keep ourselves away from this narrow angle, narrow consideration. Look at the accord in totality. The most important element in the accord, according to me, is the emphasis it lays on the preservation of the unity and integrity of the country. That is the core of the accord to which all are committed-the Akalis are committed, the Government i_s committed, we are all committed. And there is a reference to the Indian Constitution. The Akali leadership has. through the ac[Shri M. S. Gurupadaswamy] cord, agreed to stand by the Constitution. That i_s most important.

We are all having our own <views on the Centre-State relationship. I, for one. stand for a strong Centre and strong States. I believe that a strong federation must have strong units and also a strong Centre. By weakening the Centre, the federation will become weak. And also by weakening the States, the units, even then, we will be making the federation weak. Therefore. I believe that a strong Centre and strong States will make for a strong federation and will ensure a healthy federal polity. On this we can have genuine differences. So. while reaching the accord, the matter of Centre-State relationship is being referred to the Sarkaria Commission. Let it look into tha* aspect thoroughly. We will consider the Sarkaria Commission report when it cornes out. I agree with my friend here that the accord will-not be unfair to anybody in its working, and after its implementation. There have been doubts and misgivings raised in Haryana, in Rajasthan, and there appears to be some ground for suspicion and doubt. They have their own feelings. Perhaps it would have been better if the Prime Minister had taken them int₀ confidence before signing the accord. I do "not know whether he had taken them into confidence at all. My information is that he did not consult the Governments of Haryana and" Rajasthan before signing the accord with the Akalis.

SHRI PARVATHANENI UPENDRA: He sent Mr. Shiv Shanker to Rajasthan.

SHRI M. S. GURUPADASWAMY: He sent him, but he could have discussed himself with the Governments there.

SHRI SULTAN SINGH: In both places, there is a Congress Government and he is the leader of the Congress Party.

SHRI V. GOPALSAMY (Tamil Nadu): It is not a matter ${}_0\mathbf{f}$ 'he Congress Party.

SHRI M. S. GURUPADASWAMY: It is not a matter of the party here. I am not speaking as a party-man. I am not speaking as a member of the Janata Party on this issue. I feel that the Prime Minister would have done better if he had consulted the Governments of Rajasthan and Haryana before signing this agreement with Longowal.

Sir. still Punjab is not out of the woods. It is not free from trouble. Rumblings are there. Unrest is still there. After the signing of the accord, every day we are hearing that there are clashes and hurling of charges between different groups among the Akalis. That may vitiate the atmosphere. I feel strongly that this is the time when there has got to be an atmosphere for reconciliation. A proper and conducive atmosphere has got to be created so that elections may be held in Punjab. Please remember. Punjab is under President's rule for long. Really, it is not President's rule. We have been witnessing an army rule. We have got to draw a curtain to this kind of a thing. I hope and trust this accord will draw a curtain to the dark days. the ugly situation, the tragedy, the trauma, the travail, through which Punjab passed. But when we see the reports in the newspapers, our mind gets disturbed over continuing unrest. We really reconciliation between the communities, between the groups, between the parties and various sections there. There has got to be a forging of the people so that the accord can be implemented soon and elections may be held to pave the way for .a popular Government. I believe during these three-four years the greatest damage has been done to the democratic institutions in Punjab. The stability of democratic institution has been destroyed; if not destroyed, it has been very much affected, threat-

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ened, and challenged. Punjab is a border State, a very important State. We cannot afford the luxury of unrest, witnessing unrest, in Punjab. Therefore, when we see such rumblings in the press even now after the accord is signed, we feel perturbed in our mind as to what happened to us. I feel the accord is good in the circumstances. In the circumstances obtain today there can be no other arrangement except this 38e3ra\ I feel this way genuinely. If there are differences about the minor things in the accord, about the details in the accord, I think, if there j_s understanding and good-will on all sides, these can be sorted out, these can be resolved. When the accord itself has been signed. I don't think other small things will become insurmountable. I feel a major hurdle, a major obstacle, has been overcome, an understanding has been reached. If there minor differences. are they could be resolved by discussion, by talks, by negotiations. These should not come in the way of implementing the accord these should not thwart the accord, the main issues contained in the accord. I think every section of the House should see to it that this agreement is implemented as early as possible, smoothly as possible. For that the right kind of atmosphere, the right kind of mood, has to be created in Punjab. happened yesterday in Delhi is very shocking indeed. If such things are repeated. I am afraid people will become unnerved. Therefore, it is the duty of Parliament, the political parties and the Government to see tha* the public morale, their confidence, is not shaken. What is required today is to create a psychology whereby we can bring different communities together. If there are separatists, extremists they have to be isolated. For that all of us have to endeavour to see that such elements are really isolated. Isolating them requires that they have to ho identified first. Yesterday a fellow Member of Parliament was shot dead. Three people day-

light the shooting took place. chase and catch yet nobody could them. There were cars everywhere, other (vehicles too. I do not know what happened to the police and the Such things are Happen police vans. ing even today. There is not even one instance when such killings had taken place in day-time, the culprits were caught by the police. What has "hap pened to the morale of the police and the police machinery? This is ano which has got to be ther problem thought of and considered in all seri ousness. Some time back, Sir, the Po lice Commission made a number of re commendations, very valuable recom mendations, let alone implement them, Today, the police machinery, the law and order machinery, in all the States, including the Centre, is in a despica ble State. There is no morality, there is no morale, no confidence, no effi ciency, no honesty, in the police force in the country. The police today force has been used politically, for the police nefarious purposes, and force is full of people who were once upon a time anti-sociai elements. How can these people' deal with the anti social elements? I know about recruitment which is going on in var , People whe ious States. were once anti-sociai are recruited to the police But force now. the point is—this was raised iri the morning—that again and again we are inviting the army to deal with the law and order situation. not meant for keeping The army is law and order, for maintaining peace and stability and they are not trained But. for that purpose. in so many States, the army i_s being utilised for discharging the duties and responsibi lities th_e police force (Time of bell This rings). is the most disturbing phenomenon in India. Nowhere the world, where demo in cratic institutions operate, where democratic systems function, the army is being recklessly used fo keep peace and order as it is done in India; nowhere eke. This, I think..

SHRI DARBARA SINGH: But there are only armies which rule there.

SHRI M. S. GURUPADASWAMY: You did पर समयन करें और विरोधा दल के जो सह। not understand what I said Nowhere in the सङ्घाव होंडन पर सरकार भी अमृत करे। आज world, where democratic where democracy functions, the army being utilsed recklessy for keeping law and order as it is done in India. This is what I said. I think we should समाधान हुआ है और उसका मुदद चंठ hang our heads in shams because it has got से सभी विरोधी दल के लोगों ने समर्थन menacing consequen-ees for the future. May किया है, शायद जसवन्त सिंह की छोड़कर I. therefore. Sir, ask the Government to think de novo about the law and order situation in the country and the kind of machinery that we have got to create and the reforms that are needed for modernising the police force equipping them with proper machinery and giving them adequate facilities to function independently, impartially and effectively.

Sir, with these woi'ds, I would like to conclude and, in the end, I would like to say: Let Punjab live peacefully; let there be peace and harmony. goodwill and understanding between communities there; let the accord be implemented as quickly as possible; let there be elections, early elections, in Punjab; let there be a democratic Government; let the separatists and the extremists who are there still be identified: let them be isolated and dealt with; and let us all pray that Punjab will again not be an issue that would be debated in Parliament. Thank vou, Sir.

THE VICE-CHAIRMAN (SHRI • SANTOSH KUMAR SAHU): Now, Shri Vikal.

श्री राम चन्द्र विकल (उत्तर प्रदेश) : उपासभाष्यक्ष महोदय, मैं ग्रापका ग्राभारी हं कि पंजाब-विनियोग विधेयक पर, जो वित्त मंत्री द्वारा प्रस्तृत हुन्ना है, ग्रापने मुझे ग्रपने विचार व्यक्त करने का मौका दिया है।

महोदा, सही जनतन्त्र दो ही तरह से चलता है। यो तो वहत सी बातें जनतंत्र चलाने के लिए है कि जो सरकार के अच्छे काम हों उनका विरोधी दल सही तौर

institutions इस सदन में प्रधान मंत्री राजीव गांधा जी is for के द्वारा ग्रीर लोगोंवाल जी के द्वारा एक एक बहुत दिन से उलझी हुई समस्या का चाहे गुरुपयस्वाभी हो, मोहनन हो, चाहे डां. एम० के०क० लीडर हैं--स्मयन्त सिंह जी ने बहुत सुन्दर भाषण दिया, उन्होंने हृदय स समर्थन किया है। पहले के खुशबन्त शिष्ट आ के भाषण की देखें और ग्राज के भाषण को देखें तो खुशवन्त सिंह जी। भी बघाई के पाव हो जाते है, मैं कहना चाहता हं कि इस फैलले का इस सदन में ही नहीं सदन के बाहर जो हमारे नेता हैं उन सभी ने समर्थन किया है, एक दो-पाटियों को छोड़कर उनके नेता भी समधन कर रहे है. लेकिन पहिलक में विरोध करा रहे हैं। मुझे पता नहीं देवीलाल जनता पार्टी में हैं या लोकदल में हैं (व्यवधान) मैं यह कह रहा था कि पार्टी के नेता तो समर्थन कर रहे हैं लेकिन उनके फालोग्रर विरोध कर रहे हैं। यह समझ से बाहर है। कुछ ग्रीर पार्टी होती तो समझ में ग्रा सकता था। लेकिन भारतीय जनता पार्टी को तो मैं बहुत दिनों से जानता हूं। सन् 62 में उत्तर प्रदेश में किसानों पर लगान लग रहा था तो यादन्वेद्र चन्द्र दब लगान लगने का समर्थन कर रहे थे ग्रौर बाहर म्रान्दोलन कर रहीं थी उनकी पार्टी। वहीं नक्या आज नजर या रहा है। मैं फिर भी सदन के सभी विरोधी दल के नेताओं का हृदय से आभार मानता हं।

> उपसभाष्यक्ष महोदय, में विदेशों में ज्यादा तो नहीं गया, बहुत कम जाने का मझे मौका मिला है, लेकिन वहां पर जो भारतीय लोग बसते हैं उनमें राष्ट्रीयता बहुत नजर ग्राई। विना किसी धर्म जाति श्रीर प्रान्त के बन्धन के घरों में बलाते है और देश के बारे में पूछते हैं। जब हम भारत में ब्राते हैं तो संकीर्ण भावना म्रा जाती है। मझे बचपन की एकं कहानी याद आती है। हमारे गांव में एक बुज्यं

थे शिवराम मुख्या। पुलिस के साथ जैसा चलता है और गांव में मुकदमें भी लड़वाया करते थे। मैं बहुत छोटा था। वह तब एक बात कहा करते थे-डीपों में द्वीप एशिया ई.प सदसे अच्छा, एशिया द्वीप में हिन्दस्तान का देश सबसे भ्रच्छा, हिन्दुस्तान में संयुक्त प्रान्त-सबसे ब्रच्छा धीर संयुर्द प्रान्त में ब्रागरा -चवध सबसे अच्छा और आगरा-अवध के सुबे में मेरठ कमिश्नरी सबसे ग्रन्थी मेरठ कमिश्नरी में बुलन्दशहर का जिला सबस अञ्छा बुलन्दशहर के जिले में सिक-न्दर। तहसील सबसे शच्छी सिकन्दरा तह-सील में परगना दनकीर सबसे अच्छा पर-गना दनकीर में अस्तीली का गांव सबसे अच्छा और अस्तीली गांव में शिवरा**म** मिविया सबसे अच्छा। हमारे छोटे-मोटे राष्ट्रीय दल सब शिवराम मुख्या बने हुए हैं। मैं किसी की कहना नहीं चाहता, बाहर के देशों में मुझे राष्ट्रीयसा नजर ग्राई।

The Punjab Appro-

prtatton

[उपसमाध्यक्ष (श्री पवन कुमार बांसल) पाठासीन हुए]

में बाज उनकी सराहना करना चाहता हूं। राजीव गांधी, प्रधान मंत्री ने समझौता किया है। यहां कुछ लोग विरोध कर रहे है उस छोटे से राजनितक लाभ के लिए। लेकिन विदेशों में कल रात में टैलिविजन सुन रहाथा—कनाडा में. अमेरिका में हिन्दू और सिख सब ने वधाई दी है, सब ने राजीव गांधी और लोंगवाल को बधाई दी है। हमारे सरवार तेजा सिह हैं, उन्होंने आशीर्वाय दिया और कहा कि मैंने जवाहरलाल जी को माला पहनाई और अब राजीव

जी को माला पहना रहा हूं। $4^{P.M.}$ वहां हिन्दू और सिख की यूनिटी का

मृहा नहीं है। सब ने राजीव गांधी के प्रोग्राम का समर्थन किया। मगर यहां पता नहीं क्यों लोग विरोध करते हैं। कुछ पार्टियों के बारे में कहना चाहता हूं। राष्ट्रीय पार्टियां वहीं बनेंगी जो राष्ट्रीय चिन्तन करेंगी। जो छोटे-छोटे संकींण दायरे में जायेंगी वह कभी राष्ट्रीय पार्टियां नहीं बन सकती। मैं गांव की बात कहना चाह-ता है इस लिये कि वहां की बात मुझे

याद आती है । मेरे गांव में दो, तीन गावीं के बच्चे इकटठे होते हैं ग्रीर वे मिल कर कवड्डी या बालीवाल ग्रादि खेलते हैं। वे मिल कर ट्रामिंट भी करते हैं लेकिन उस का नाम रखते हैं ग्राल इंडिया ट्नॉमेट । ऐसे ही ब्राल इंडिया टर्नॉमेंट वहां होते रहते हैं और उन में वच्चे तीन गांव दे ही रहते हैं। तो प्राज देश में राष्ट्रीय पार्टियां बनने की जरूरत है लेकिन धगर उन के चितन का दायरा छोटा रहता है तो वे छोटी बनेगी ग्रीर ग्रगर वे ऊपर उठ कर राष्ट्रीय चितन करती है वे तो बड़ी राष्ट्रीय पार्टियां बनती हैं। देश सर्वोपरि है। हम जानते थे कि देश कभी आजाद नहीं होगा । यही भावना थी उन दिनों। लेकिन देश क लोगों ने कुविनियां दी और देश आजाद हो गया। हम दे आजादी देखी भी और उस को भोगा भी है यह बात कहने में हमें कोई संकोच नहीं है। लेकिन हमें उन की कुर्वानियों की याद आती है कि जिन्होंने सपना जीवन देश के लिए विलिदान कर दिया है और जो देश की ग्राजादी देख नहीं सके। ग्राज उसी भावना की देश में फिर जरूरत है जो श्राजादी प्राप्त होने के पहले देश के लोगों में थी। उस समय न मजहद का सवाल था, न पैसे का सवाल था ग्रीर न कोई ग्रीर मतभेद था। एक ही सवाल सब के सामने था कि किसी तरह से देश को ग्राजाद होना चाहिए । श्राज देश इस भोड पर क्यों ग्रा गया इस बात पर मै नहीं जाना चाहता, लेपिन अब देश इस मोड़ पर जरूर या गया है कि हम अपने सारे मतभेद भला कर, पार्टी-बन्दी से ऊपर उठ कर देश को मजबत वरे। पंजाब में पिछले कुछ दिनों तक जा दुखद घटनायें होती रही हैं उन पर हम सब को शर्म प्राती है और देश विदेश में सब जगह उन के लिये हमारा माधा नीचा रहा है, लेकिन उन की पुनरावृत्ति फिर न हो हमें इस के लिये प्रयत्न करना चाहिए । मैं सदन के माध्यम से कहना चाहता हूं कि हिन्दू सिख हमारे भाई हैं।मैं हिन्दू ग्रोर सिखों को एक ही मानता हं, ग्रलग-ग्रलग नहीं मानता । उन के पूर्वज एक रहे हैं उन की पूजा का

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का रास्ता एक रहा है, लेकिन किन्हीं कारणों से वे थोड़ा उधार चले गये। मैं फिर सबसे प्रपील करूंगा कि वे उन में भाई-चारे की भावना बढायें।

पानी को ले कर राजस्थान ग्रार हरियाणा का थोड़ा सवाल है। लेकिन जो हुआ है वह फाइनल नहीं है ग्रीर खुशवन्त रिंह जी ने जो ग्राम्बासन दिया है वह सब पार्टियों को एसंद ग्राया । ग्राज उन्होंने बहुत ग्रन्छी वात कही यदि पानी कं सवाल पर कोई बात आयेगी तो उस के लिये हम लर्डेंगे। फिर भी अपने राजकथान और हरियाणा के दोस्तों से में तहना चाहता हं कि पानी तो नीचे की तरफ जाता है। मैं तो गांव का बसान हं। गांव में सिचाई के लिये वाले हैं, बंबे हैं, नहरें हैं लेकिन टेल एंड पर सभी को पानी कम मिलता है। जहां नहर का ग्रंत होता है वहां पानी कम ही पहुंच पाता है यही सदा देखने में बाता है। जबरदस्त किसान तो ऊपर ही पानी काट लेते हैं नीचे वाले युं ही रह जाते हैं। तो इस पर पानी की बात से ऊपर उठ कर सोचें ग्रीर श्रगर ऐसा कोई सवाल आयेगा तो हम सव लडेंगे । हरियाणा ग्रार राजस्थान भी हमारे देश के ही अंग हैं। सब का हित देश का हित है। आज तो हम प्रान्तों के ऊपर उठ कर सोच ग्रीर बोल रहें हैं। मैंने भोहनन जी को सुना, गुरुपद-स्वामी जी को सुना और खुशवन्त सिंह जी को सुना। क्या यह बात प्रान्तों के ग्राधार पर तय की गयी है भीर क्या देश का ग्राधार हम इस में नहीं देखते जब देश के आधार पर हम इस बारे में चितन कर रहे हैं तो पानी का सवाल भी हम प्रान्त के ब्राधार से ऊपर उठ कर सुलझा लेंगे।

कल की जो घटना हुई उस के लिये सभा ने दुख प्रकट किया है। यह घटना एक षडयंत्र का परिणाम है, राष्ट्रीय हां या म्रांतर्राष्ट्रीय हो, जो भी यह पड्यंत-कारी हैं उन से हम सब को सावधान रहना चा हिए । सभी जनतंत्र के हिमायतियों

को इन से साबचान रहना चाहिए। जो निरंक्णताबाद लाना चाहते हैं जो डैमोक्रीसी को समाप्त करना चाहते हैं ऐसी ताकतें सब पाटियों की चिन्ता का विषय हैं, वे केवल अकेले सरकार के लिये ही चिन्ता का विषय नहीं हैं। मोरारजी भाई के बयान मैंने कई बार पढ़े हैं । वे सराहनीय हैं ग्रीर देश की जनता उनकी सराहना करती है। सही बात कहीं रहकर भी कोई बोलेगा तो इस देश की जनता उसकी सराहना करेगी क्योंकि इस देश की जनता बहुत होशियार है। कभी कभी मैं कह दिया करता हं कि जब भी देश पर कोई संकट आया है, चाहे विदेशी चीन के हमले का हो या चाहे गांधी जी की गोली से हत्या हुई हो, चाहे इंदिरा गांधी का मडंर हुआ हो, सब बात भूलकर इस देश को जनता एक हो जाती है। राष्ट्रीय संकट को हमेशा इस देश की जनता ने समझा है, इस देश के नेताओं की अगुवाई की है। यह कहने में कोई संगोच नहीं है। ग्रभी पोरारजी देसाई ने कहा कि ग्रगर में होता तो में गोली और इन्दिरा गांधी के बीच में ग्रा जाता। सारे देश की जनता ने उसकी सराहना की। दूसरा वयान भी उनका आया कि राजीव गांधी ग्रच्छा काम कर रहे हैं, कनता को उनकी मदद करनी चाहिए, सबको उनका साथ देना चाहिए। अभी अभी उन्होंने कहा कि यह पंजाब का फीसला जो हुआ वह बहत घच्छा हमा, यह सब के हित में है। दण्डवते जी ने तो यहां तक कह दिया कि महात्मा गांधी के बाद दूसरा गांधा राजीव गांधा क्राया है। तो देश का चिन्तन करने वाले लोग सही बात को सही बोलेंगे। इसने उनका कुछ कम नहीं होता । डेबोकेनी उदार विचारों से बढ़ती है, संकीर्ग विचारों से नहीं पनपती है।...(व्यवधान)

चोधरी साहब समर्थन में बोल गए थे, मगर उनके लोग उनका समर्थन नहीं करते । मैं उनको भी यही कहंगा कि वह राष्ट्रीय हित को समझें। मैं यह कह रहा या कि सिख और पंजाब के लोग मेहनतकश है ग्रौर बहादूरी के लिए प्रसिद्ध हैं। मैं पी० ए० सी० की कमेटी

में गया था, कार निकोबार में पंजाबी थाई बसे हैं। उन्होंने शिकायत की कि हमको यहां पर ये ये दिक्कतें हैं। हमारे चेयरमेन ने मझसे कहा कि पंजाबी भाइयों का जवाव आप दोगे। तो पहली वार मैंने पंजाबी भाइयों से शिकायत लुनी । हमारे जो भाई उजड़कर ग्राये प'जाव से ग्रीर दूसरी जगहों में बसे, जपनी मेहनत से उन्होंने अच्छे अच्छे फार्म बोले हैं। नौकरी में वे म्रा गए, पोलिटिक्स में वे ग्रा गए, वे किसी से पीछे नहीं। बाजार में दुकानों से सस्ता गल्ला वेचते हैं। हालत ग्राज यह है कि जो नीचे बँठते थे वे ऊपर हो गए श्रीर जो ऊपर थे वे नीचे हो गए। जैसा सुलतान सिंह जी ने कहा राजीव गांधी ने संकटकाल में भी उन लोगों की सराहना की। मेहनत करने वाले कभी भी भुखे नहीं रहते हैं, न देश में न विदेश में । मैंने ग्राज तक कोई भिखारी पंजाबी नहीं देखा । देश के विकास में उन्होंने महान योगदान दिया है। देश का विकास इनके ऊपर निर्भर करता है। इसलिए धादमी की मेहनत, उसकी ईमानदारी हमेशा देश को ग्रागे बढाने में काम ग्राती है ।

The Punjab Appro-

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कुछ लोग पता नहीं छोटे मोटे सवालों को लेकर खालिस्तान का नारा लगाते हैं । ग्रंतर्राष्टीय दिष्ट से देखिए तो कोई प्रान्त, कोई देश नहीं है जहां पंजावी भाई न बसे हों और ग्रच्छी तरह तरक्की न कर रहे हों। मैं अपील कहंगा सभी भाइयों से कि राष्ट्रीय दिष्ट में, देश के हित में, ग्रपने छोटे मोटे स्वार्थों को भूलाकर देश की एकता प्रौर ग्रखंडता के लिए काम करें ग्रीर विलदान करें। जैसे ग्राजादी के लिए विलदान दिया, उसी तरह देश की एकता के लिए भी बलिदान करें। इस लिए मैं फिर श्री राजीव गांधी जी ग्रौर लोंगीवाल जी के बीच में जो समझौता हम्रा, उसके लिए उनका म्राभारी हं। लीडर वही होता है जो हवा को बदल देता है, जमाने को बदल देता है। लोंगोबाल जी ने उस हवा को तब्दीली दी है। लिहाजा वह भी बधाई के पात्र हैं, राजीव गांधी तो वधाई के पात्र हैं ही। मैं सभी पार्टियों के नेताओं को भी , जिन्होंने इसके लिये श्रपना समर्थन दिया है, उनको भी हृदय से बधाई देता हूं ग्रीर ग्रामा करता हूं कि इससे हेमोकेसी को मजबूत करने में सहायता प्राप्त होगी।

(No. 3) Bill, 1985

श्री सुरज प्रसाद (विहार) : महोदय हम लोग ग्रभी पंजाब के बजट पर बहस कर रहे हैं। हमारी उम्मीद यह है कि शायद संसद में यह अन्तिम बहस पंजाब के बजट पर होगी क्योंकि इसके बाद पंजाब के ग्रंदर सरकार शीघ्र चनाव करायेगी श्रीर वहां एक जनतांत्रिक सरकार की स्थापना होगी और वह बजट पारित करने की दिशा में कदम उठाएगी। हम, पंजाब के सम्बन्ध में लोंगोदाल ग्रीर प्रधान मंत्री जी के बीच में जो समझौता हुआ है उसकी पृष्ठभूमि में बहस कर रहे हैं। हम और हमारी पार्टी अभी जो यह समझौता पंजाब के सम्बन्ध में हुया है उसका समर्थन करते हैं और समझते यह हैं कि यह समझौता बहुत हद तक जो समस्या उपस्थित हो गई थी, उसके हल करने की दिशा में एक भारी कदम होगा । काफी दिनों से पंजाब के अन्दर हिन्दु ग्रौर सिखों के बीच में मतभेद चला द्या रहा था। एक तरह से भाईचारे में कुछ जड़बाहट था गई थी, सद्भाव में कमी थ्रा गई थी । यह समझौता भाई-चारे ग्रीर सदभाव को स्थापित करने में मदद पहुंचायेगा । देश की एकता ग्रीर ग्रखंडता पर जो खतरा मौजद हो गया था उसे दूर करने की दिशा में मदद मिलेगी । लेकिन इस समझौते के बारे में मझे एक बात यह कहनी है कि समझौते में मुख्यत: वही बातें हैं जो बातें बहत दिनों से विरोधी दलों के लोग देशा के सामने रखते हुए आ रहेथे। समझौते में मुख्य बिन्दु वहीं हैं जिसे इन्दिरा गांधीं ने रेडियों पर 2 धनतुबर, 1984 को प्रसारित किया था। यह समझौता देर से ग्राया ग्रच्छी बात है लेकिन दुरुस्त हो कर ग्राया है इसलिये इस समझौते का समर्थन करने में शायद किसी को हिचक नहीं होगी। कुछ लोगों

श्री सरज प्रसाद को हिचक हो सकती है लेकिन इसमें डिनक नहीं होनी चाहिये। इस समझौते क बाद कुछ मतभेद जाग्रत हुए हैं खासकर राजस्थान और हरियाणा में । हरियाणा ने जल ग्रीर क्षेत्र का प्रक्त उठाया है भीर राजस्थान ने जल का प्रश्न उठाया है। हमारी समझ यह है कि राजस्थान ग्रीर हरियाणा को, जो उनकी मतभेद की बातें हैं उसे इस रूप में नहीं उठाना चाहिए जिससे तनाव बढ़े, दूराव बढ़े, मतभेद बढ़े । बल्कि इन समस्याग्रों के समाधान के लिये शांतिपूर्ण तरीका ग्रक्तियार करना चाहिये ग्रौर इसके लिये उन्हें भागे बढना चाहिये। भ्रभी लगता यह है कि कुछ प्रान्तीयता को उभारने की कोशिश हो रही है, कुछ क्षेत्रीयता को उभारने की कोशिश हो रही है। जाहिर है कि प्रान्तीयता ग्रीर क्षेत्रीयता के उभारने से देश की एकता और अखण्डता का प्रक्रन जो उपस्थित हो गया है उसमें ब्रांच ब्रा जायेगी ग्रौर इसलिये हमारी इच्छा यह है और हम चाहते यह हैं कि हरियाणा श्रौर राजस्थान के जो हमारे भाई हैं वह इस दिला में कोई ऐसा कदम न उठायें जिससे कोई प्रान्तीयता की अलबः ग्राए । वैमनस्य बढे, जिससे दुराव बढ़े। एक हमारी समझ यह भी है कि जब ग्रातंकवादी वहां ग्रान्दोलन चला रहे थे तो उस समय भी हिन्दुओं ग्रीर सिखों के बीच में ग्राम तौर पर सदशाव ग्रौर भाईचारा था । यद्यपि ग्रातंकवादी यह चाहते थे कि ग्रपने कर्मी के द्वारा हिन्दुओं ग्रौर सिखों के बीच में दराव पैदा कर दें और एक साम्प्रदायिक दंगों की स्थिति पंजाब के अन्दर पैदा कर दें । लेकिन हिन्दुओं ग्रौर सिखों के बीच में जो बहुत दिनों से ऐतिहासिक सदमाव ग्रौर भाईचारे की भावना थी उसको वे दूर करने में सफल नहीं हो सके ग्रीर ग्राम तौर पर सद्भाव ग्रीर भाईचारा वहां बना रहा। हमारो पार्टी, सी० पी० ब्राई० सदैव इस वात के लिए प्रयास करती रही कि पंजाब के अन्दर हिन्दर्शों और सिखों के बीच में ग्राम तौर पर सदभाव रहे, भाई-चारा रहे, एकता रहे और किसी तरह की साम्प्रदायिक भावना का उभार वहां नहीं हो पाये । एक हद तक उसको इसमें

सफलता मिली है । मेरी समझ यह भी है कि इस समझौते से उस भावना को अब और अधिक मदद मिलेगी ।

एकः बात में इस संबंध में और कहना चाहता हं कि अब एक तरह से समझौता हो च्का है । हमें सोचना यह है कि ग्रव हमारा दूसरा कदम क्या होगा? हमारी समझ यह है कि सरकार को शीध चुनाव कराने के संबंध में विचार करना ग्रौर जनतांत्रिक हक्मत पंजाब में स्थापित हो, इस दिशा में उसे कदम उठाना चाहिए। पंजाब की कुछ ग्राधिक समस्याएं भी हैं । मैं तो किसानों से संबंध रखने बाला व्यक्ति हं। मेरी जानकारी यह है कि पंजाब के अन्दर विजली का संकट है, विजली की आपुर्ति नियमित नहीं है । इससे किसानों में परेशानी है। उद्योगों को भी भाफी ठेस पहुंचती है। वहां के लोगों की मांग यह है कि एक एटोमिक प्लान्ट की स्था-पना वहां की जानी चाहिए । मैं सरकार से यह चाहुंगा कि इस दिशा में विचार करे। बिजली के बारे में बजट में प्राव-धान भी देखने को मिला है। मैं चाहंगा नि सरकार को इस दिशा में कुछ कदम उठाने चाहिए। थींग डेम के बारे में ग्राज से कोई 30 वर्ष पहले समझौता हुम्रा था । उसका पानी बहकर पिछले 30 वर्षों से पाकिस्तान जा रहा है। उसके पानी का इस्तेमाल नहीं हो रहा है, पानी बर्बाद हो रहा है। में सरकार से चाहंगा कि थींग डैम की शीझातिशीझ पूरा करने की दिशा में भादम उठाना चाहिए ।

इसके साथ-साथ मैं यह भी कहना चाहंगा कि पंजाब में काफी बेकारी भी है ग्रीर ग्राम तीर पर इस बेकारी का इस्तेमाल वहां के भ्रातंनवादी भ्रपनी मांगों की पृति के लिए करते हैं। यह पंजाब में भी हुआ, यह आसाम में भी हुआ ग्रीर उत्तर पूर्वी राज्यों में भी हो रहा है। हमारी समझ यह है कि सरकार को चाहिए कि इस तरह का कोई कदम उठाये जिससे वहां की बेकारी की समस्या का समाधान हो सके । सरकार ने ग्रौर प्रधान मंत्री ने वहां कुछ कारखाने बेठाने के बारे में कुछ बातें कहीं। जैसे कोच

समर्थन करता हं। लेकिन यही काफी नहीं है। वहां की जो जनतांत्रिक शक्तियां

तें उनकी मांग यह है कि पंजाब के

ग्रंदर ग्रीद्योगिक विकास को जिस तरह से शह दी जानी चाहिए वह शह नहीं दी

जा रहो है। एवा बार्डर स्टेट के नाते

यह कहा जाता है कि क्योंकि पंजाब एक

बाउंर स्टेट है इसलिए वहां पर बडे कार-

खाने या मीडियम स्तर के कारखाने स्था-

पित करना सुरक्षा की दृष्टि से सही नहीं

हैं। लेकिन इस तरह के कारखाने वहां न

बिठाने से वहां के जो लोग है उनके बीच

में बेकारी की समस्या बढती जा रही

है। इसलिए हमारी समझ के ग्रनसार

बार्डर स्टेट के नाम पर जो ग्रीद्योगिक

विकास की उपेक्षा वहां बहुत हद तक

होती जा रही है उसका परित्याग किया

जाना चाहिए ग्रीर सरकार को बहां पर इले-

क्टानिक्स के कारखाने, इंजीनियरिंग के कार-

बाने, अपडा उद्योग, चीनी उद्योग, इस

तरह के उद्योगों की स्थापना करनी

च हिए । इन चीजों क लिए वहां पर भिम

भी है और रा-मैटीरियल भी है। चीनी

के कारखानों के लिए वहां शगर कैन

काफो पैदा होता है, कपड़ा उद्योग के लिए

कपास वहां काफी पैदा होती है। वहां

रा-गैटिरियल बाहर से मंगाने की जरूरत

नहीं पड़ेगी। कुछ ग्रखबारों में समाचार

ग्राया था कि ग्रापकी सरकार ने पेप्सी

कोला को साफ्ट डिंक बनाने की इजाजत

दी है। पैप्सी कोला एक मल्टी नेशनल

कंपनी है उसको इस तरह से इजाजत

नहीं दी जानी चाहिए । सरकार ने ऐसा

ती किया जो हम समझते हैं उचित ही है

है । किसी भी मल्टी नेशनल कंपनी

को इस तरह की मुविधा नहीं दी जानी

चाहिए। कोका कोला को ग्रापने मार

भगाया और पैप्सी कोला को भारत में

ग्रामीवत किया जये तो यह उचित

बात भहीं होगी । इसलिए सरकार ने

ग्रगर उसको इजाजत नहीं दी तो यह

ग्रच्छा ही काम विद्या है। उपसभाव्यक्ष

महोस्थ, पंजाब के ग्रंदर फल उद्योग के विकास में हाल के दिनों में काफी प्रगति हुई है । इसलिए इससे वहां नये नये उद्योग विकसित हो सकते हैं । मैं सरकार से चाहंगा कि सरकार को फल

कहा । मैं उसका

फैक्टी के बारे में

पर प्राधारित उद्योगों की स्थापना की दिशा में कदम उठाने चाहिए ताकि पंजाब की अनता के सामने जो कुछ सवाल है, उनको हल करने की दिशा में भारी प्रगति हो सके ।

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इन्हीं भव्दों के साथ में ग्रपनी बात समाप्त भारता है।

SHRI **MAHENDRA PRASAD** (Bihar): Mr. Vice-Chairman, Sir, I rise to support the Appropriation Bill on Punjab. Sir. economic development and financial strength of a State depends on political stability. Punjab today appears to breathing with expected political stability, rejuvenated with life and vigour. ominous roduct of 1977-79 havocful misrule, the Punjab problem, was the most miserable and unfortunate blot on the pious sacred body of Mother India. I heartily congratulate the first and the best son of Mother India, Prime Minister, Shri Rajiv Gandhi for having made tremendous efforts for the obliteration of this sinful The country bows its head in debt and gratitude to Shri Rajiv Gandhi, for having brought about a magical solution to the enigmatic problem of Punjab. The country in its 38 years of independent and sovereign existence has never suffered such a trauma, one which, at times, appeared to have rudely shaken its very foundations. Amidst the frightful clouds of darkness and uncertainties, came the surprising and welcome announcement in Parliament by the Prime Mmister about the so'ution of the Punjab problem. The whole country was thrilled with such joy as if the country has gained a second Independence, much to the mournful sorrow of our enemies. I hope the success of the Prime Minister's untiring effort has got root deer; enough withstand any onslaught in future. believe failure of our enemies will be slackness and foolishness on our part. We must guard aeainst any mishap future.

All said and done, Sir, the agreement is vet to be tested on the envil of execution. To trust is good but to trust without caution is fraught wfth -

[Shri Mahendra Prasad]

dangers. Here the integrity and future of the country is involved. We have got no right to play with the future of the country. Optimism is good, pessimism may be bad but optimism with eyes closed is grave and unenterprising risk. To believe is good but to believe blindly is inviting doomsday. Slackness on our part, as a result of merely signing of the agreement, may deceive us to fall in error, weakening us and endangering the unity and integrity of our country. I hope the intention of the other signatory is trustworthy and emerges from the depth of their heart and soul and out of the realization for the good Of different communities and the country. We have heard the incoherent and dissenting voices of many on the other side. If we fall prey t₀ slackness, two precious lives will be in danger; the life of our country as it exists today, a strong and united India, and the life of our Prime Minister. Alertness and caution should be our watchword.

Sir. to note here is the fact that all along we have maintained and have maintained rightly that the Punjab problem is the creation of foreign intrigues- Right from the divide and rule days of pre-independent British Idia, when a section of Akali Sikhs long with Muslim League of Jinnah etc. used to help Britishers by way of living a call at the instance of Bri-ishers to divide India, the Punjab problem has been initiated, philoso->hised; financed and maintained by oreign powers. Now we have come o an agrement with the Akalis, that also seemingly with a section of them s the newspapers' reports go. Has his agreement got sanction of those preign powers who have sworn to eate problem for India? If yes, the puntry should know. If no, then the urability of this agreement is very such in doubt. No doubt, the state F Punjab will get certain benefits ke the one of getting Chandigarh :., but the Punjah problem with all

ferocity will remain. We run a

great risk of being lulled to sleep. Even if Longowal and his brand agree to be nationalists and patriotic, the foreign powers can create several other unpatriotic and anti-national Longowals. Already Badal, Tohra, Joginder Singh and their brands are at war with Sant Longowal for having come to an agreement with our Prime Minister. I hope and pray these two brands, Longowal^ and Joginder Singh's, are genuinely different and at war with each other.

I hope and trust it i_s not a planned blow hot by one and blow cold by the other

Sir. let us assume that the agreement of the other side is also well intentioned as it is from our side, even then we should be careful while thinking of committing the action of cutting two fingers to save one. That the mother should feed only the crying child and ignore the silent but hungry child is unmotherly. For us, for the Government and for the Prime Minister all the States and their people are equal. There should not be anything the agreement and its final implementation whereby one State should There should be no outweigh others. robbing of Peter to pay Paul. For us the States of Rajasthan, Haryana, Himachal Pradesh and Punjab and their people are equal citizens of our great country. Nothing should be done to favour one against the other. Doing anything such as this will be setting an example and incentive (to create problems by starting a bogey of independent and sovereign States. We should not do anything so that tomorrow there is a demand for several Khalistanis iri place of one. people of these four States are basically agriculturists and they all need water for irrigating the5r life-like crops. I am sure the people of all these States have got a good mother in the present Central Government and the Prime Minister who will take care to feed these States and the people of these States without their crying. There should be fairness in distribution of river waters. necessary, more

dams should be constructed to create adequate reservoirs of water so that all States are equally fed and there is no cause for ill-feeling and bitterness.

Sir, the people of this country are particularly concerned about that part of the agreement which envisages rehabilitation of army deserter[^]. We should remember those dark^ days when our beloved leader, the late Prime Minister Shrimati Indira Gandhi, was assassinated. The country bows its head in perpetual reverence and indebtedness to Shrimati Indira Gandhi for having made an unparalleled sacrifice for the sake r > i unity and integrity of the country. Our armymen are supposed to safeguard the integrity of our country. Array deserters last November had wanted to help disintegration of the country by way of deserting the Army in support of Mrs. Gandhi's assassination. I am sure the Prime Minister must have agreed to this unpalatable clause in the larger interests of the unity had integrity of the country. He has the support of all of us. I pray such rehabilitation does not become an example and a Precedent for others to desert and to rebel.

Sir, we are the only truly secular country in the democratic world. Our constitution provides for secularism and under our Constitution the Government maintains equidistance with every religion. We should not do anything to disfigure and malign the constitutional position with regard to religion. For us all religions are equal. We are neutral. Nothing should be done to favour one religion over the other so that it does not become a permanent irritant which may cause tremors in future in Punjab and elsewhere in the country.

It is with the deepest concern that I notice that here is no mention in the agreement about condemnation hy the April Bal for the most derrtorable and heinous assassination of Mrs. Gandhi

Indiraji's assassination wa_s more brutal than the assassination of the Father of the Nation and the best son which India ha_s produced for centuries.

Before I end, I again want to put a word of caution. Negligence and lack of caution and alertness will be suicidal and fatal. I am specially concerned about the security of the Prime Minister. One who is enemy of India, his, first target of attack should have been Rajiv Gandhi. Enemies of India are not fools. They say, "finish Rajiv Gandhi finish India.' Lack of alertness in the Prime Minister's security and the security of others concerned because of the recent agreement will be a grave mistake. There should be no slackness.

With these words, I congratulate our Prime Minister and Sant Longowal for having, come to an agreement giving India and specially Pujab a great sigh of relief. I wish Punjab well after this invigorating agreement. Punjab, I hope Punjab progresses under peace and stability I once again support the Appropriation Bill on Punjab under consideration of the House.

SHRI SUSHIL CHAND MOHUNTA; Sir looing at the Appropriation ation Bill, it seems that the Government has not yet decided to go in for elections in Punjab. This Bill provides for more than what is necessary if elections to be held by the 5th or 6th of October this year. I do not know why after going through this agreement, called the memorandum of settlement they are still different, vacillating, not sure of their ground an3 what has led them yet not to conclude as to when to hold the elections. The other important thing which ie apparent from the Appropriation Bill itself is the amount which i<; t^own to be rserved for the construction of

[Shri Sushil Chand Mohunta] the Thien dam. But there aiso, I personally feel that at this rate they won't have the Thien dam. For the last 30 years the Thien dam has eluded us and I do not think that at this pace we will be seeing the Thien dam within a short period, in any case not within this decade. And what does Thien dam mean? Thien dam is not a problem of Puniab alone because Thien dam would mean water and. electricity for at least the States of Punjab, Haryana, Rajasthan, Jammu and Kashmir and even UP, Delhi and other areas. It means electricity and, of course, three States—Punjab. irrigation to Rajasthan and Haryana. But I am happy in on_e respect, that the emotional problem which was pervading the atmosphere, the seene. has to some extent been solved. But the price that is being paid for this solution is too heavy and great. Very great price we are paying, and this price is being paid mainly by the State of Harvana and. to some extent, by Rajasthan. If this accord, this agreement. this settlement had to be arrived at, in 1982-83 itself we could have had this settle-merit.

The territorial demand of the Akali Pauy was only to this extent that uiey wanted the immediate transfer of Chanaigam to Punjab Regarding other disputed areas they said that a Commissian may be appointed. This was their earliest demand. Chandigarh, according to the Shah Commission, was awarded to be part of Haryana, but because of the subsequent agitations in Punjab, the Prime Minister, the late Mrs. Indira Gandhi intervened and in 1970 gave an award by which she conceded Cnandi-garh to Punjab but in lieu of Chandigarh, Fazilka and Abohar tehsils of district Ferozepure were given to Haryana. Now, after this award was announced in 1970, there was jubilation in Punjab but resentment in Haryana. There were agitations and i

police, firings and more than a dozen people died in those firings. But the people of Haryana, having a wider perspective of the thing, having a liberal view, a nationalistic view, agreed to part with Chandigarh and have Fazilka and Abohar tehsils transferred to Haryana at the time Chandigarh was to be transferred to Punjab. But the Akalis did not want it. Subsequently the Akalis came forward with a demand that Chandigarh should be handed over to them and that Fazilka and Abohar should not be given in lieu of Chandigarh and at this particular time the transfer of Chandigarh should be unilateral. We opposed it. The Government of India recognised our demands. They understood that it would be very unfair to the State of Harvana, that they were taking away *rom Harvana what was awar-ed to it by the Shah Commission and giving it to Punjab and that in return they were giving it nothinp.

In this accord what we find is that they have acceded to the Akali request made a number of years ago that Chandigarh be transferred to Punjab and that for the remaining areas a commission be appointedd. If we had to do it today, we might as well have done it earlier and avoided all this bloodshed and destruction of property and unsettled, conditions and creation of terrorism and all these thigs.

SHRI MUKHTIAR SINGH MALIK: Have you read the award?

SHRI SUSHIL CHAND MOHUNTA: I have read it. I have got a copy.

SHRI MUKHTIAR SINGH MALIK: The Hindi-speaking areas will be simultaneously transferred to Haryana along with Chandigarh on the 26th of"" January. 1986.

SHRI SUSHIL CHAND MOHUNTA: Mr. Mukhtiar Singh, please give

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me this much credit. I will go through this document and come to know what $\mathrm{i}t_a$ meaning is. Don't worry. Have paitience. I am coming to it.

SHRI MUKHTIAR SINGH MALIK: On this 26th of January, Chandigarh is not going to be transferred to Punjab without transferring the Hindi-speaking villages to Haryana.

SHRI SUSHIL CHAND MOHUNTA: Have I permission to proceed, Mr. Chairman?

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL); Mr. Mukhtiar Singh, let him proceed.

SHRI SUSHIL CHAND MOHUNTA: Since 1970—now this is 1985—15 long years have passed.

SHRI MUKHTIAR SINGH MALIK: At the time of transfer of Chandigarh to Punjab, the Hindi-speaking villages will be transferred to Haryana. SHRI SUSHIL CHAND MOHUNTA: I expect at least from Members from Haryana that in Parliament if they cannot support what I am saying they will remain quiet to see that the interests of Haryana are not jeopardised.

SHRI MUKHTIAR SINGH MALIK: You can say anything you like.

SHRI SUSHIL CHAND MOHUNTA; You are trying to damage the interests of your own State.

Any way, for 15 long years we have waited, Sir, for transfer of Fazilka and Abohar to Haryana and consequently Chandigarh remained a Union Territory.

On page 12 of the White Paper issued on 10-7-84, para No. 23 mentions about the demands of the Akalis. "The present demand is that while Chandigarh should be immediately transferred to Punjab, all other claims and counter-claims including those relating to Abohar and Fazilka should be referred to a commission". This was their demand. They say "including Abohar and Fazilka." But what do we find? Mr. Mukhtiar Singh just unnecessarily got angry with me

for nothing. I_n this document, this memorandum of settlement, th© names of Abohar and Fazilka are missing. There is no name.

SHRI MUKHTIAR SINGH MALHC: There is no need. Two separate commissions are appointed. One shall give its award by the 31st of December, 1985. Fazilka and Abohar need not be mentioned in it.

SHRI SUSHIL CHAND MOHUNTA: In clause 7.2 it has been mentioned:

'It had always been maintained by Shrimati Indira Gandhi that when Chandigarh is to go to Punjab, some Hindi-speaking territories in Punjab will go to Haryana."

I do not understand why they are feeling shy of the fact. They say, "some Hindi-speaking territories". Why are Abohar and Fazilka not mentioned here? Shrimati Indira Gandhi gave Chandigarh to Punjab in place of Fazilka and Abohar to Haryana. The Shah Commission also mentioned "Hindi-speaking areas." Why have those two names not keen mentioned here? And why are they shy of it? I do not krioW. (Interruption)

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Mr. Malik, let him speak. Otherwise he will exceed the time allowed to him.

SHRI SUSHIL CHAND MOHUNTA; If I keep on answering each and every part of the queries, they will take many hours. He should note down the points. I would request you to allow him to speak.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): You please proceed with your points.

SHRI SUSHIL CHAND MOHUNTA: Thank you, Sir. Not mentioning the Tehsils of Fazilka and Abohar in this memorandum of settlement, i_s an appeasement, and it goes beyond the Akali demand. Because Akali demand for Abohar and Fazilka

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[Shri Sushil Chand Mohunta] be referred to the Commission. This does not even mention regarding Abohar and Fazilka. So, I would say that it is a surrender before the Akali Dal in a manner which I can say amounts to sacrificing interests of my State completely. Now, the other thing I saw in this Memorandum of Settlement is regarding Clause 9 Sharing of River Waters. {Interruptions} Clause 9.1 says and I quote:

"The farmers of Punjab, Haryana and Rajasthan will continue to get water not less than what they are using from the Ravi-Beas system as on 1-7-1985. Water used for consumptive purposes will also remain unaffected. Quantum of usage claimed shall be verified by the Tribunal referred to in para 9.2."

From this I gather that on 1-7-1985 the water which is being used by the three States-Haryana, Rajasthan and Punjab is protected. Whether we are using less or more than our share is protected and they cannol be refer red to the Commission. What is going to be referred to the Commis sion is only the remaining water the surplus water. Regarding the surplus water I want to draw the at tention of this House----

VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Please be brief and try to conclude.

SHRI SUSHIL CHAND MOHUNTA; I cannot. I have not even started. Mr. Mukhtiar Singh Malik was pulling me.

VICE-CHAIRMAN PAWAN KUMAR BANSAL): Your party has been allotted only five minutes. But you have taken more than 11 minutes. Please be brief.

SHRI SUSHIL CHAND MOHUNTA: I want to be breif. Wherever you find me I am irrelevant, please stop me.

VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): I won't judge upon that. Try to conclude.

SHRI SUSHIL CHAND MOHUN-TA: I want to give the position as on 1-7-1985. Even the "Tribune" newspaper has also given the information a_s to how much water each- State is using. The water available from this system was taken from Pakistan by paying Rs. 110 crores; and this water was taken for the arid regions of Haryana and Rajasthan. They needed Water. For this purpose, the World Bank team also came here and toured the whole area. Actually they found that the people in Rajasthan were drinking muddy Water from tanks. Once the tanks go dry there will not ke even a drop of water to drink. They were going to give India only 30 per cent of the water which they have given. But at the request of the World Bank they have given us 17.1 million acre_s feet of Water; and the principal recipients of this water according to the international treaty were Rajasthan Haryana. But as on 1-7-1985. 6.4 million acres feet of water is being' utilised by Puniab. Harvana utilising only 1.3 million .acres feet of water on 1-7-1985 and Rajasthan is utilising only 5.79 million acres feet of water whereas Raiasthan was alocated 8.6 million acres feet of water and Haryana was allocalted 3.5 million acres feet of water. we are utilising is only 1.3 What million acres feet of water and Rajasthan is utilising 5.79 million acres feet of water Now, leaving aside this, Punjab is a user of 6.4 million acres feet of water though allocated share in 1976 when Madam Prime Minister gave the award was only 3.5 million acres feet of water but subsequently increased in 1981 to 4.2 million acres feet of water. That also we took with a pinch of salt but when the users position is settled and we take the users position of Water as on 1-7-1985, remains is only 2.83. Water which million acre, feet. So, the commission which is proposed to be appointed to decide the shares of each State in these remaining waters i.e. 2.83 million acres feet of water, when this Is

taken, what is going to be given to Haryana, what is going to be given to Rajasthan. Punjab has already-taken the lion's share of it. So, this is no agreement.

[The Deputy Chairman in the Chair] (Interruption.) Now the question which arises is that SYL canal will be dug within a stipulated period. (Interruption) As I put this question t₀ Mr. Sultan Singh also, when he was speaking, I said, when this SYL canal is dug, what is going to be put in it because there is no water left. Water is already consumed and utilised. Whichever Tribunal or Commission or what authority is appointed to go into it, it has nothing before it to give it to us. (Interruption).

बोलं। (व्यवधान) यह एका मैटर हैं जिस पर हैंने चाहा है।

उपसभावति : ग्राप बोलिये ।

श्री सुशील चन्द मोहन्ता : मुझे तो सिर्फ पांच मिनट ही बोलना है। न देना चाहें तो दो मिनट में ही ग्रपनी बात कह दुंगा लेकिन वह तो मुझे एक मिनट भी बर्दाक्त वरना नहीं चाहते। वे कोई दूसरा प्वाइंट म्राफ व्य सूनने के लिये तैयार नहीं है। ग्रगर उन की तारीफ कर दी जाये तो उनको ग्रन्छा लगता है। दूसरा प्वाइंट ग्राफ व्यू उन को बताइये। तो उनको चुनचुनी लग जाती है। (डणवधान)

तो मैं यह अर्ज करना चाहता ह कि यह जो एवाई हुआ है उस पर जो यह स्टेटमेंट हम्रा है कि इसके इस ममीरेंडम आफ स्टेटमेंट में कौन सी चीज लिखी हुई है जो हरचन्द सिंह लोंगोबाल जी ने वंसीड की है। यह कंसीड किया जा सकता था कि गुरुदारों को टेरोरिस्ट एक्टिविटीज से फारखा जायेगा। लेकिन इसमें यह नहीं है। इस में यह रखा जा सकता था कि जो लोग टैरोरिस्ट्स ने मारे हैं उन के लिये ... (ब्यवधान) ऐसे कैसे बद कर देंगे।

उपसभापति : ग्रव तो ग्रापको बन्द करना होगा।

भी सुर्वाल चन्द मोहन्ता : जब मेरी बारी श्राती है तो ब्राप मुझे बन्द कराने की कोशिश करती हैं (ब्यवधान)

कुषारी सरीज खापडें (महाराष्ट्र) : मोहन्त जी के भाषण से ऐसा लग रहा है कि इस तरह की बातें सदन में कर के बे संत लोंगोवाल जी को प्रोवोक करना चाहते हैं। यही उनकी पार्टी की मीति है।

भी सुशील चन्द मोहन्ता : जहां तक ग्रकालियों के साथ सेटिलमेंट का संबंध था में अकेले इस तरफ सेबोलता थाकि उनके साध सेटिलमेंट होना चाहिए, लेकिन हमें इस तरह का सेटिलमेंट नहीं चाहिए था कि जो हमारे राइट्स पर ही कुठाराघात करे और जो हमारी ही कास्ट पर हो श्रीर (अवधान) यह तो वही हई कि बेगानी शादी में ग्रब्दुल्ला दीवाना।

कुमारी सरीज खापर्डे : हरियाणा का जहां तक सवाल है उस का तो वही हाल हुआ कि हींगलगेन फटकरी और रंग भी ग्राधा चोखा।

श्री सुर्रोल धन्द मोहन्तः : ग्रापको क्या मिल। ? कोई मुझे बता दे कि हरियाणा को इतना पानी ग्रीर मिल सकता है।

हमारे उपसभापति : इत्तिफाक से कोई ग्रब्दुल्ला नहीं है नहीं तो [उपसभापति]

प्रिविलेज का सवील बन जाता। भ्रव ग्राप खत्म करिये।

श्रो भुशोल चन्द्र मोहन्ता: तो मैं यह ग्रजं करना चाहता हूं कि इस एवार्ड को बेलकम करते हैं। इससे पीस, गुडिबल सब ग्रायी है, लेकिन मैं इस एथार्ड को जहां तक हरियाणा के इंटरेस्ट का सवाल है उस में नहीं समझता और, ग्राप इसके जरिये हरियाणा के इंटरेस्ट को काट कूट कर पंजाब को देना चाहते हैं ग्रीर इस लिये मैं इपका सख्त विरोध करता हूं मैं एक निवेदन और करना चाहता है।

उपसमापति : नहीं, श्रव नहीं । श्रव ग्राप बैठिये ।

श्री नुशील घन्द मोहन्ता: एक मिनट में में अपनी बात खत्म कर रहा हूं। असली बात यह है कि जहां यह एग्रीमेंट दो ब्रादमियों के बीच हुआ है लोगोंबाल जी ब्रीर प्रधान मंत्री जी के बाच में....

उपसमापति : बहुत हो गया । आप अपनी बात कह चुके ।

श्री मुश्रील घन्द मोहन्ता: श्रव मी इस बात पर श्रारोप हो सकता है कि दो आदिमियों में जो एग्रीमेंट हुआ ठीक हुआ, लेकिन मैं पूछना चाहता हूं कि संत लोंगोवाल किसके नुमाइंद थे? क्या सारी स्टेटों का अख्तियार उनके पास था। हरियाणा, राजस्थान की तरफ से वह कमिटमेंट कर सकते थे? या प्रधान मंत्री के पास श्रिष्ट्रियार था कि हरियाणा के इंटरेस्ट और राजस्थान के इंटररेस्ट को कमीणन हुआ, उनमें राजस्थान के मुख्य मंत्री और पंजाब के चीफ मिनस्टर के दस्तखत थे जो श्रीभती इंदिरा गांधी के साथ किया गया हैं। दरवारा सिंह जी यहां बैंटे हैं।

उस फैसले को रह करने का इनमें से किसको अख्तियार था? ...

THE DEPUTY CHAIRMAN: Now, Mr. Upendra.

SHRI SUSHIL CHAND MOHUNTA: Madam, last two sentences.

उपातमापति: अब भाग बीठ जाइए (व्यवधान)

थीं सुशाल चन्द मोहन्ता : मैं सिर्फ एक्: बरी और बहुना चाहुता हूं। मेरा कहना यह है कि: इसके ऊपर आप विश्वल न बजाइए। हमको हक दीजिए, हमको हमारा पानी दीजिए। यह एग्रीमेंट है, जितनी अंग्रेजी मुझे आती हैं उसको पढ़ने से यह पता लगता है कि: 1-7-85 की पानी प्रतिबंद किया जाएगा। तो फिर कमीशन के पास भेजने की क्या जरूरत हैं? Without obtaining the signatures of the parties to the 1981 agreement. how can this agreement be upset?

THE DEPUTY CHAIRMAN: Please sit down. Otherwise it will not be recorded. You cannot keep on speaking for any length of time. Let us have some accord here over time. (Interruptions)

श्री सुशील चन्द मोहन्ताः जो कमीशन बैठाया है उसकी क्या जरूरत है।... (व्यवधान)

THF, DEPUTY CHAIRMAN: Dont record him. SHRI SUSHIL CHAND MOHUNTA:

THE DEPUTY CHAIRMAN: You may speak, but nothing is being recorded. SHRI SUSHIL CHAND MOHUNTA:*

THE DEPUTY CHAIRMAN: Now. the Home Minister will make a statement.

*Not recorded.

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Statement by Ministers IL Shooting Incident in Delhi Leading to death of Shri Lalit Maken, Member of Parliament and his wife. THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam Deputy Chairman

Statement

The House was informed yesterday about the shooting incident in Deihi leading to the unfortunate demise of Shri Lalit Maken, Member of Parliament, his wife Smt. Geetenjali Maken and a visitor Shri Bal Krishan Khanna.

I take this opportunity to inform the House about further details of this tragic incident. On 31-7-1985 at about 10.28 hours, information about an incident of firing at L|106 Kirti Nagar, was received at Police Control Room from an unknown caller. The Police Control Room Van on being directed reached the spot at 10.36 hours. Meanwhile one Shri Roshan Lal had also irfoi-med the police about this incident at 10.32 hours.

The local police which had also been informed about this incident reached the spot immediately. Meanwhile the injured persons had been rushed to Dr. Ram Manohar Lohia Hospital.

Briefly, the facts of the incident are that on 31-7-1985 at about 10.00 hours, while Mr. Lalit Maken had come out of the house (L|106 Kirti Nagar) to get into his car, two persons standing outside the gate started firing at him. Meanwhile his wife. who had gone inside the house to fetch some household goods for the new resident at AB-15 Tilak Marg, reached the main gate. The assailants also fired at her. Another person, one Shri Bal Krishan Khanna, who had come to see Shri Lalit Maken, also suffered bullet injuries. Shri Suresh Malik, one of his associates was also injured by the assailants.

After committing the crime, the two assailants rushed to a scooter No. DETT-8546, Bajaj Super (light

green) which had been kept with its engine running by a third accomplice. All the three persons managed to speed away on this scooter. A case vide FIR No. 315 dated 31-7-85 u/s 307|302)34 IPC and 27|54|59 Arms Act has been registered at Police Station Moti Nagar. The investigation of the case is being carried out by the Crime Branch of Delhi Police.

During the course of investigation, 16 empties (fired cartridges) were found from the site. A team of the Central Forensic Science Laboratory had visited the spot and examined it. From the site inspection an' the fired cartridges, it appears that the weapons used were .303 Mauser and 9. M.M. pistal. Six eye witnesses have been examined. The owner of the Scooter (DEH-8546) from whom the Scooter had been snatched away on the preceding evening has also been examined to ascertain the description of the assailants.

On being rushed to the Hospital, Shri Lalit Maken was declared dead. Smt. Maken and Shri Bal Krishan Khanna later succumbed to their injuries in the hospital. Postmortem of the dead bodies was carried out at All India Institute of Medical Sciences.

Shri Lalit Maken had shifted to hi? official residence at AB-15. Tilak Marg where an armed guard of 1 Head Constables and 4 Constables was posted for his protection. He used to visit his old residence in Kirti Nagar occasionally to meet his constituents and workers.

Immediately after the incident, an alert was sounded and all incoming and outgoing passengers at railway stations, bus tands, border cheokposts and airport are being screened. As a precautionary steps, the Commissioner of Police has imposed Section 144 Cr. P.C. in Delhi. The Commissioner of Police has als,-, announced a reward of Rs. 1 lakh for anyone giving information leading to the arrest of the culprits.

[Shri S. B. Chavan]

Further investigations in the case are in progress and all out efforts are being made to trace the culprits. I would request the Hon'ble Members to bear with us till the investigations are concluded and request the public not to give credence t₀ any rumours.

5.00 P.M.

SHR1 R. RAMAKRISHNAN (Tamil Nadu): Madam, it is with a very-heavy heart that I rise to seek a few clarifications on the statement of the Home Minister. Before that I would like on behalf of the All India Anna DMK party, to eonvey our grief and deep sympathies to the family members of Shri Lalit Maken and his wife. It is rather unfortunate that the life of an young and ebullient MP who was so active, should come to such a tragic end. The motive and the persons behind the dastardly crime, I am sure, will soon come to light and I am quite convinced that the Government, as I see from the Home Minister's statement and even otherwise, is taking all steps to track down who these mysterious assailants and their motives in committing this dastardly act, are. But on this occasion I would like to ask the Home Minister whether it was a fact, though he states on page 2 of his statement-

"Shri Lalit Maken had shifted to his official residence at AB-15 Tilak Marg where an armed guard of 1 Head constable and 4 constables was posted for his protection."-

that the said armed guard was provided, whether his statement is exactly correct, because I was given to understand that the police protection for Shri Maken, the armed guard which wag given to him. was withdrawn on the 25th July 1985. I would like to know whether this is a fact: if so, what the reasons were why the Government or the Commissioner of Police or whoever was in charge, withdrew that armed guard. Secondly, I would like to ask of the Home

Minister whether the intelligence agencies of the Government of India had warned them that Shri Maken was in the hit-list of some of the terrorists—I do not know what priority he had been given in the hit-list -and if this information was available with the Government and particularly when the Government know very well, since there was recently the accord with the Akalis, that some of the terrorists who wanted to thwart this accord would do some-think like this and also in view of the fact that even a person like the honourable Member of this House who is sitting there opposite, Shri Darbara Singh, had also warned that some terrorists had come to Delhi and would like to take some precipitate action, why the Government, in spite of all this knowledge, chose to withdraw the armed

Madam, in this country, many persons come from various walk, of Hte into public life to do their bit or contribute their bit to the public life of this country and I am sure that an end like this too heavy a price for any person who comes into the public life in this country. Even the other day there was a complaint from an honourable Member saying that because he had .complained to the Finance Minister or the Minister of State in charge of Banking who is sitting here just now that some persons were indulging in some fraudulent activities, the persons against whom he had came to his house and complained threatened him. So, this is the state of affairs. I would like to know from the Minister whether he would consider giving police protection or armed protection at least at the residences of MPs, at least of those MPs who so desire and also whether he will consider giving armed escorts also to certain MPs if they so desire. Thank you, Madam.

थी कल्पनाथ राय (उत्तर प्रदेश): ब्रादरणीय उपसभापति महोदया, मैं गष्ट मंत्री जी से यह जाना चाहता हं कि क्या सरकार को इस बात की जानकारी है कि

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ये हत्याएं दिन-दहाडे हुई हैं ? निरंकारी बाबा की हत्या से लेकर श्री ललित माकन तक की हत्याएं हुई हैं वे सब दिन में ग्रार पुलिस ग्रपराधियों को गिरफ्तार करने में पूर्णतः ऋसमर्थं रही है । यह जो पुलिस सिस्टम है, दिल्ली की पुलिस है, वह हमेशा ग्रपराधियों को पकड़ने में ग्रसमर्थ रही है। क्या यह सिद्ध नहीं करता है विः यह जो पुलिस सिस्टम है, यह वर्तमान समस्यात्रों को हल करने में ग्राउट-डेटड सावित हम्रा है [?] क्या यह सही नहीं है कि पूरी इटेलिजेन्स गई हैं ? क्या सरकार बेकर हो इँटेलिजेन्स एजेन्सीज का पुनर्गठन ग्रीर उसका श्राधनिकीकरण करेगी ? श्राप जानते है कि श्रीमती इन्दिरा गांधी जी की हत्या प्राइम मिनिस्टर के घर के अन्दर हुई और दिन में हत्या हुई इससे बड़ा ईटेलिजेन्स सिस्टम के कोलप्स का दूसरा उदाहरण नहीं हो सकता है। दुनियां के इतिहास में इंटेलिजेन्स सिस्टम इतना खराव नहीं रहा जितना हमारा रहा । ग्ररबों रुपया इन इंटेलिजेन्स एजेन्सीज पर खर्च होता है । सेन्टल इंटेलिजेन्स है, सी० बी० है ग्रीर ग्रन्य किलनी ही ईटेलिजेन्स एजेन्सीज हैं जिन पर ग्ररबों रुपया खर्च होता है। इन्दिरा जी की हत्या उनके घर के अन्दर हो गई। वे हिन्दस्तान की नहीं विश्व की नेता थीं। उनकी हत्या उनके घर के ग्रन्दर कर दी गई। पूरे ईटेलिजेन्स को पता नहीं क्या हो गया है ? कैसे हत्या हो गई, यह स्राप्त्रचर्य है। लोग कहते हैं कि भाग्य में यही लिखा था । दुनियां के किसी कम्यनिस्ट राष्ट्र के राष्ट्रपति या प्रधान मंत्री की हत्या स्राज तक नहीं सनी गई है। सी० ग्राई० ए० ग्रौर ग्रन्य साम्राज्यवादी ग्रौर पंजीवादी ताकतें इसी फिराक में रहती है कि कास्त्रों को खत्म कर दिया जाय । लेकिन उनको कभी सफलता नहीं मिलती है । ऐसी स्थिति में क्या सरकार पूरे ईटेलिजेन्स सिस्टम को ग्रोवर-ग्राल करने की को शिश करेगी [?] क्या यह सही है कि नेशनल पुलिस कमीशन ने जो सिफारिशें की हैं उन सिफारिशों को लाग नहीं किया गया ? नेशनल पलिस कमींशन सरकार ने बनाया । उसने ग्रपनी वहत-सी रिपोर्टस सबमिट की ।

Statement

लेकिन नेशनल पुलिस कमीशन की रिपोर्ट की की ग्रोर उसकी सिफारिशों को ग्राज तक ल ग नहीं किया गया है । क्या सरकार यह बताएगी कि नेशनल पुलिस कमीशन ने जो सिफारिश की थीं उनको ग्राज तक लाग क्यों नहीं किया गया है ? क्या सरकार नेशनल पुलिस कमीशन की सिफारिशों को महेनजर रखते हुए वर्तमान पुलिस सिस्टम को मोर्डनीइज, स्रोवर-प्राल ग्रीर रिस्टक्चर करने की कोशिश करेगी ताकि इस तरह की घटनाओं की पून-रावृत्ति न हो ?

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir): Madam Deputy Chairman, I on behalf of Jammu and Kashmir National Conference express my grief and anguish at the sad demise of Mr. Lalit Maken. The episode itself sets us rethinking about our security and the security of other VIPs and VVIPs. It is a sad commentary and our own sad experience that our law enforcing authorities, especially the police, are wise after the event and they shut the door after the horse has bolted. All sorts of advices are expressed and even platitudes used that we should keep mum or cooperate. But here is the glaring instance of the incapability an guilty negligence of the police. In this case, while the Tilak Marg residence of the MP is guarded, the Kirti Nagar residence of the MP is not guarded at all, where the lanes narrow. I hope the hon. Minister will explain why this guard was removed. The Police Commissioner himself says that they used to provide security guards off and on. That means, not regularly. And it Was withdrawn. When the "Statesman" correspondent met the officer concerned and put the question, "what was the task of the intelligence", he did not answer that point. Was the intelligence failure responsible for the sad killing of that MP, his wife and others? Why was that security guard withdrawn? And why was there no security guard at Kirti Nagar? That is most essential. In this respect, Madam, we have seen that if this scooter was stolen at gun point at Greater Kailash on the pre-

Mohi-Ud-Din [Shri Gulam vious day, what action had the police taken in that behalf to recover it We have seen that at police stations there are boards hanging giving num bers of Ambassador cars, Fiat cars and scooters that have been missing. What action does the police take, and especially in this case, knowing fully well that cars and scooters are stolen and uesd for such purposes by terro rists?

Statement

Then, there is another point. They say that they had received a letter one hour before that something will be done. Is it a fact? And if one hour before that letter was received, what precautionary measures had the police itaken in this regard? Time-bell rings) And, Madam, then there is another point. The Police Commissioner said that due to lack of manpower they cannot provide security officers for everybody who receives threatening letters. As my friend said here, all MPs be provided security guards. That is not the question. Here the question is that a person is either on the hit-list or received a threatening letter that he will be done away with, and the Police takes no precautionary measures to save him at that point of time.

I hope the hon. Minister will enlighten us. A_s far as cooperation is concerned, whenever it is sought we are ready to extend it.

Thank you.

SHRI V. GOPALSAMY (Tamil Nadu): Madam Deputy Chairman, with a painful heart, I express my" heart-felt condolences to the members of the b&reaved family. With all the force at my command I condemn in unequivocal terms the terrorists or the ciriminal maniacs who have committed this cold-blooded mutrden. What a blow of providence to that unfortunate 5-year old daughter of the Makens. Madam Deputy Chairman, the police have miserably failed as usual in the capital city of Delhi. In this city, one day a diplomat was killed. Another day a diplomat was ab-

by Minister ducted, Dacoities and free-style shootings take place in the streets of Delhi frequently.

In this incident, it is 'reported that the previous night the scooter was snatched at gunpoint. Was any complaint lodged by the owner of the scooter? Was any alert signal given to all the police posts? After the crime took place, the police was very alert to put road blocks as if they were locking the stable after horse had galloped out. What had they done after receiving the complaint? Was it not the duty of the police to alert the entire police force about the number of the scooter and the colour of the scooter? In that case, this could have been averted. Is it a fact that Mr. Lalit Maken received an anonymous letter on 27tJh of July that there is a plot to assassinate him? If so, was this matter brought to the notice of the police? Madam Deputy Chairman, life has become insecure in the capital city of Delhi. A dedicated political and a powerful trade-union leader has been snatched from us in the prime of his youth by the cruel hands of these monsters. They must be none other than the human beasts. So, I would like to know from the hon. Minister what steps he is taking or going to take in future in order to avoid such crimes, taking into consideration the past crimes.

SHRI SUKOMAL SEN (West Bengal): Madarn!, on behalf of th* CPK(M strongiy <jonderm\t ^ this dastardly act. 'What worries'</pre> me deeply is that this incident has taken place in the captital city of Delhi and that too in broad-day light and the assassins, after committing the crime, have succeeded running away and till now they are untraceable'. This is causing deep concern to everyone of us

Madarn, other Members have stated that during the last few months several killings have taken place in the city of Delhi. There have been killings of diploma/ts and others. After the murder of Mrs. Gandhi, killing of the Soviet diplomat and abduction of another diplomat, the Govern261

nent's police machinery and particuarly the Intelligence Service would ae revamped and security of the VIPs would be tightened. We had ed that the Government will try o maintain law and order of the city n a better way. But incident which took place yesterday has total-y disappointed us. I would like to enow from the hon. Minister what teps the Gove-nment has taken for effective security of the M.Ps, and >ther VIPs. {50 many developments tre taking place in our country and ve have to express our views freely and we have to act according to the lictates of our conscious or accord-ng to our political ideas. What is the guarantee that if I express my views >n development that is taking >lace in the country or 1 act accord-ng to my ideal, my life will be recure and will not endangered >y those who don't subscribe to my deal and don't like m_v activity? >0, there is no security of life in the city of Delhi for any person who vants to act according to his ideal ir who wants to express freely. Now. Madarn. I would like to know what he Government is doing to tighten the security of the MPs and the VIPS. And at the same time, I would also like know from the hon. vtinis^eV as to what he is thinking ibout maintaining the law and order n the city of Delhi. Now, it is very difficult to live 'peacefully in this city of Delhi. Delhi capit" Everybody expects that Delhi will be 1 place where people will be able to ive peacefully. But now that hope has been belied; it has been shatered I want to know what the Go-ernment is doing to maintain the aw and order in the city so thai; the people can live in the city in a peace-ui way. People should not live in his city always with the fear in heir mind that at any time some violence can take place, some dacoity; an atke place. I want to know what ake place or some other such thing an take place. I want to know what he Government is doing in that respect, particularly in tightening up :he Intelligence serices.

PROP. C. LAKSHMANNA (Andhra Pradesh): Madam Deputy Chairman, it is with a sad heart I stand today to seek some clarifications from the Home Minister. At the outset I would like to associate myself on behalf of my Party with the sentiments expressed about the sad demise of Shri Lalit Maken. This incident touches us most because Mrs. Lalit Maken is very dear to us as she happened to be the daughter of the Governor of our State.

by Minister

Having said this, I would like to ask the Home Minister a few questions. Exactly about nine months back, a very serious incident of this type took place. I would like to ask the Home Minister as to what precise steps have been taken during these nine months to improve the conditions by which law and order could be maintained. Since then have the Forces been increased? How much of modernisation took place? And what are those precise steps that have been taken? There is no point in simply saying after an incident takes place that, we will take all the necessary steps, we will try to improve the situation and so forth. Therefore. I would like to ask the Home Minister to precisely state as to what were the steps that have been taken during these nine months to improve the conditions of law and order in the capital city. Secondly, Madam, the Intelligence in this country had been failing. There has been enough evidence of it. I would like to ask the Home Minister once again as to what precise steps have been taken to strengthen the Intelligence machinery. It is very strange that at least sever to eight minutes must have been taken since Mr. Lalit Maken comes out and is about to get into the car when the first shot was fired. Then he runs crying inside and in the meanwhile the door is closed and, therefore, he tries to move here and there. The fellows, whosoever, they were, emptied so many cartridges. Ia the meanwhile his wife has also coma out. Then they also fire at her. Tha nephew of Mr. Lalit Maken who is there tries to run up stairs and he is

[Prof. C. Lakshmanna]

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shot at. And then they come back and they also fire at Mr. Ball Krfchan Khanna who was standing near the telephone pole. And also Mr. Suresh Malik, who had been an associate and who was also driving the car was also shot at. That means, if that much of acti.-ity taken place, there must be s ome time lag. And in the meanwhile even the already had the information as reported to them by some unnamed caller at 10.28 itself. Then at 10.32 hours there was a call from Mr. Roshal Lal. And still they did not think it fit to reach the place. They did not plug the routes from which they can escape. What does not appeal to me, what does not strike me is that the Police thought that the people will be waiting for them to be caught, to be apprehended. What steps did they take precisely, instead of rushing to the snot, therefore, to go elsewhere and also to alert other places. I Would like te know from the Minister as to what steps the Police did take. Did they simply g₀ to his place or did they also take steps to see that those who have been running away are apprehended. This is point'. Thirdly, Madam, on a particular day Mr. Lalit Maken receives a threatening letter and that is precisely the time, as per the reports of newspapers, when the police protection is withdrawn. But the Minister's statement says that the police protection was available at AB-15, Tilak Marg, of one head constable and four constables. If five! people were posted at Tilak Marg residence and Lalit Maken leaves the place and goes to Kirti Nagar, what did they do? Did they offer that one of them should go with him? What exactly was the position? How is it that five people were left behind to protect the house which was empty? These five people were posted there to protect the life of Mr. Lalit Maken, as per the statement of the hon. Minister. But all the five are left behind and Mr. Lalit Maken goes to Kirti Naga'r and they are at Tilak Marg. Therefore. I would

like to know from the Home Minster what exactly was the position. How did they arrive at this decision that they will not go with him and that they will stay back?

Then, as per the description given by three witnleslsies, as reported in the newspapers, is it that difficult for them to identify and apprehend even after, now almost, 32-33 hours have elapsed? That means that Government a're not able to apprehend., With nine precise description as given by three witnesses and others when will it realiy be possible for the Government to really apprehend the culplrits? An<f, has* the solooter been located? They ran away on the scooter. If the whole city had been searched, they should have been able to locate the scooter. I think they ran away on the scooter. That means they have gone on the highway and then it should have been easy for the police to nap them, or the scooter must have been left behind. What has been happening?

Finally, Madam, this scooter was snatched away the previous evening.

THE DEPUTY CHAIRMAN: That has been asked by many speakers.

PROF. C. LAKSHMANNA: The scooter was snatched away the previous evening. What precise steps were taken by the different police stations in the city of Delhi to locate the scooter? Incidentally, scooter which was snatched away from person, with all its description had been reported. What did the police do? incidentally that scooter is now being associated with this ghastly crime. Therefore, would like to know from the Home Minister what were the various steps, a, b, c, d, etc. that were taken between that evening when the snatching away of the scooter was reported and next morning when this unhappy, ghastly, diabolical¹ crime took place. How did the police fail to locate the scooter which was moving about on the streets of Delhi? It was stationed there outside Mr. Lalit Maken's house

for that much of time and imagine there was nobody to identify that, Therefore, I would like to know from the Home Minister as to what steps have been taken by the police to trace the scooter and what is the action that they propose to take to apprehend the criminals. Of course, we all will be very happy if they apprehend them soon and we will shut our mouth as desired by the Home Minister so that the investigation can take place in a proper atmosphere. There is no doubt about it.

Statement

Madam, I would like to know what are the precise steps, on all these various points, which have been taken by the Government.

भी लाल*्डण ग्राडवाणी* (मध्य प्रदेश) : उपसभापति जी, श्री ललित माकन की इस कर हत्या से संसद ने एक नौजवान, होनहार सांसद खोया है ग्रीर उस परिवार के लिए तो दोहरी वासदी है, डबल ट्रेजडी है कि श्रीमती माकन की भी हत्या साथ-साथ हो गई ग्रीर सात वर्षीय बालिका, बच्ची ग्रपने माता-पिता को खो बैठी।

हिंसा ग्रीर हत्या हमेगा निन्दनीय हैं. लेकिन हत्या और हिंसा की राजनीति, वह तो भयावह है और लोकतंत्र की जड़ों पर कुठाराघात होगा अगर हम हिंसा और हत्या की राजनीति को रोक नहीं पाते। यह हम सब का दायित्व है कि सावंजनिक जीवन में हिसा और हत्या के लिए कोई स्थान न रहे, इस प्रकार की व्यवस्था करें।

यह कहते के बाद मैं निराणा प्रकट करना चाहंगा इस वदतव्य के साथ, इस वक्तव्य में आखिरी बास्य है, संसद सदस्यों से अपील है कि वे अफवाहों के अधार न चलें। सही बात है कि रयमर्ज के काधार पर नहीं चलना चाहिए। लेकिन यह तब सम्भव होगा जब गह मंत्री कम से कम संसद को जितने उनके पास निविधाद तथ्य हैं, उनके बारे में पूरी जानकारी दें । इस वक्तव्य में

जितनी जानकारी है, उससे कही ग्रधिक मैंने ऋखवारों में पढ़ी है और आयद यह स्कूटर का नंबर इत्यादि भी मंत्री जी के वक्तव्य में नहीं ग्राता, ग्रगर वह ग्रखबार में न छपा होता । इसलिए पहला-पहला निवेदन में यह कहंगा कि इस प्रकार की घटनाओं के बाद अगर गृहमंत्री जी कोई बयान देते हैं तो बयान में कम से कम जितने निर्वितिद सत्य उनके पास हैं, वह दें । मैं यह भी मानता हं कि जब जांच होती है, सारी जानकारी भी नहीं दे सकते, हम भी चाहते हैं ग्रीर वे भी चाहेंगे कि हत्यारे पन डे जायं। ऐसी जानकारी देना, जिसने हत्यारों को पकड़ने में असुविधा हो, वह नहीं दी जानी चाहिए । हां, स्कटर के मामले के बारे में जैसा एक-दो सदस्यों ने भी पूछा है, मैं यह उम्मीद करता था कि कम से कम वह बताते कि स्कटर को चोरी करते हुए उन दोनों ने पिस्तील दिखाकर के लिया । इससे पहले भी जब हत्याएं होती हैं बाहन प्राय: चोरी जिला हम्रा स्कटर या कार होता है, स्कटर कहीं से पड़, है किसी गली में पड़ा है, किसी क्लब के बाहर पड़ा है, उठा कर ले आए ग्रीर उससे ग्रपराध कर डाला । लेविन यहां पर परसो शाम को ग्रेटर कैलाश में उस स्कटर वाले को पक्षड करके ग्रगर दो ब्रादिमियों ने पिस्तील के सहारे उठा लिया. तो प्राइमा फेसी हमारे मन में स्वाभाविक संदेह होना चाहिए था कि उग्रवादी, ग्रातंकवादी कुछ करने पर तुले हए हैं। उसके बाद क्या कार्यवाही हुई, इसकी मैं उम्मीद करता हं गृहमंत्री जी ग्रपने जवाब में पूरी जानकारी देंगे। यह मेरा पहला-पहला सवाल है।

by Minister

भै उन सवालों को दोहराना नहीं चाहता. जो ग्रीर माननीय सदस्यों ने पूछे हैं । सुरक्षा कब हटाई गई, क्यों हटाई गई ? मैं उम्मीद करता हूं कि उनके जो सवाल है, उनवा उत्तर गृह गंत्री जी ग्रपने जबाब में देंगे। लेकिन मैं एक महत्वपूर्ण बात की छोर गृह मंत्री जी का ध्यान दिलाना चाहता हूं, उन्होंने अपने बयान में बहा है कि हत्या 10 वज करके 28 मिनिट पर हुई ग्रौर 10 बज करके 36 मिनिट पर पूलिस वहां पहुंच गई ।

Statement

एक माननीय सदस्य : 10.00 बजे हुई...

श्री लाह्य कृष्ण ग्राह्यांणी : इस में जो फ़्रीक्टस दिये हैं, उनको मैं कोट चाहता हं।

At about 10.28, information was received

SHRI S. W. DHABE (Maharashtra): They got the information at 10.28; but incident took place at 10 O' clock. 10 O' clock.

SHRI NIRMAL CHATTERJEE (West Bengal): Facts are here; it is 10 o'clock.

SHRI LAL K. ADVANI: I am sorry; it is 10.

तो 10.00 बजे हत्या हुई ग्रीर 10.36 पर पूलिस बेन वहां पर पहुंच गई। मैं गृह मंत्री जी को इस बात की जानकारी देना चाहता हं कि जिस समय हत्य। हई, उसी समय एक पुलिस वेन

fitted with wireless in connection with another crime, was standing at a distance of barely 40 yards from the scene of incident.

कीर्ति नगर में कोई हजीश कान्ड हम्रा था। जिस हशीश के कांड के सिलसिले में गिरफ्तारी करने के लिये पुलिस वहां पर गई ग्रौर पलिस वेन वहां पर वायरलेस के साथ एक्विप्ड खड़ी थी । जिस समय इत्या हुई, उस समय वहां पर पुलिस वेन खडी थी। देखन वालों ने बताया कि पलिस वहां पर थी ग्रौर कुछ लोगों ने, जैसी वहां के नागरिकों ने जानकारी दी, जिनमें हमारी पार्टी के जनरख सेकेटरी दिल्ली प्रदेश के श्री मदन लाल खराना भी हैं। श्री खराना उस क्षेत्र के मैट्रोपोलिटन कौन्सिल के मैम्बर हैं। उनके मकान की पीठ ग्रौर श्री ललित माकन के मकान को पीठ साथ-साथ है। उनकी जानकारी के अनसार कुछ लोगों ने जाकर के पुलिस वेन को ुहा कि इस प्रकार की ाघटना हुई है,

ग्राप चेज करिए। लेकिन उन्होंने कहा कि यह हमार थाना नहीं पडता।

SHR1 V. GOPALSAMY: They must be immediately suspended.

श्रीलाल कृष्ण ग्राडवाणी जो मैं जानकारी दे रहा हं वह जानकारी वहां के नागरिकों के ग्राधार पर ग्रीर जो खराना जी ने मझे अन्व की है, दे रहा हं। मैं चाहंगा कि इसकी ग्राप पूरी तहकीकात करें, पूरी जानकारी करें ग्रौर ग्रच्छी तरह से छानबीन करें। इसके बारे में कि किसको पकड़ने के लिए पुलिस वहां हशीश के मामले में गई थी, वायरलेस वेन वहां पर थी, वहां पर उनको रुकने के लिए कहा गया, बाबजुद इसके वे वहां रुके नहीं ग्रीर चले गए। हो सकता है कि ग्रगर वे ग्रपनी ड्यूटी समझते, वे ग्रगर इयटी करते तो हम केवल स्कटर को ही नहीं पक्षडते, स्कटर सवारों को भी पकड़ लेते । मझ पता लगा है कि ग्राज स्कटर पकड लिया गया है। यह कहां मिला है स्कटर ! यह मैं नहीं जानता हूं । यह भी मैं जानना चाहुंगा मंत्री जी से विः स्कूटर कहां पर मिला। उस से ग्रन्दाजा लगेगा कि वह कितनी दूर तक पहुंच पाए वहां से चल कर।

SHRIMATI MONIKA DAS (Karnataka): Found abandoned near a check-post in Kalkaji area.

श्री लाल कृष्ण ग्राडवाणी सभापति जी, सब सदस्यों ने कहा है कि श्रीमती गांधी की हत्या के बाद उम्मीद की जाती थी कि हम ग्रपने इटेंलीजेंस सेटग्रप ग्रौर पुलिस सेटग्रप को मजाबुत करेंगे. लेकिन लगता है कि कोई कार्यंव ही नहीं हुई है ? कुछ भी नहीं हुआ। है और हमारी पुलिस की व्यवस्था पुरी-तरह से फोल हो चुकी है। मैं उसके कारणों में नहीं जाना चाहूंगा कि किस तरह चार वर्षों में चार पुलिस कमिश्नर बदलते रहे हैं। ग्राज मैं जानना चाहंगा कि क्या यह सही है कि हत्यारे भी

ल लित माक्षन के मक्षान के बाहर काफ देर तक खड़ रहे। पानी मांग कर उन्होंने पिया । ग्रगर यह बात सही है तो इस सब से रिफ्लेक्शन पुलिस की सारी व्यवस्था पर पड़ता है । इसकी जानकारी गृह मंत्री जी दें।

Statement

में एक बात और जानना चाहुंगा--में उम्मीद करता था कि उसके बारे में भी वक्तव्य में उल्लेख होगा--ग्रखवारों में छपा है कि तहकी करित के सिलसिले में तीन व्यक्तियों को प्रवा गया है। वह तीन व्यक्ति कौन हैं ? मैं नहीं चाहता कि इसकी जानकारी मुझे इंडियन एक्सप्रेस ग्रौर जनसत्ता या दसरे ग्रखबारों से हो । ग्रगर किसी को डिटेन किया गया है तो हमको उनके बारे में मालम होना चाहिए ।

म्राखिरी सवाल, राष्ट्रीय पुलिस म्रायोग की सिफारिशों के बारे में सरकार का रवैया क्या है ? ग्रभी तक राष्ट्रीय पुलिस ग्रायोग की जितनी सिफारिशें हैं--उनमें से 70-75 केन्द्र सरकार ने स्वीकार की हैं---उनके बारे में केन्द्रीय सरकार प्रदेशों की सरकारों की हिदायत देती रहती है कि सब को इम्पलीमेंट करो। क्या यह सही है कि प्रदेशों को तो केन्द्रीय सरकार राष्ट्रीय पुलिस द्यायोग की सिफारिओं इम्पलीमेंट करने के लिए कहती है, लेकिन दिल्ली योनयन टेरीटरी में जहां सेन्ट्रल गवर्नमेंट है वहां पर एक भी सिफारिश इम्पलीमेंट नहीं हुई है, ग्रौर ग्रगर नहीं हुई है तो क्यों नहीं हुई है। सरकार इसके बारे में क्या करना चाहती है, यह मैं जानना चाहता

SHRI M. S. GURUPADASWAMY (Karnataka): Madam Deputy Chairman. we are meeting under a pall of gloom. What took place yesterday has shocked every one of us, not only shocked, but shaken all of us. It is not a matter which could be described in so many words. Really, words fail me to describe the dimensions of this tragedy. We have not been able to protect the life of our own collea-

gue in the capital. Life m Delhi becoming a nightmare, a grave risk. This is not the first tragedy which has struck us. If it had been so, it could I have been excused. Delhi is witnessing a number of such in succession. Tragedies are tragedies repeated and repeated and before our own eyes. This has added to the poignancy of j the situation. Here is a case where j security men have been provided to protect the life of a Member of Parliament but they are not able to protect his life. Men are provided to protect him, but they cannot pro-security personnel, I would have excused the law and order machinery that her_e and, therefore, he died at the hands of an assassin. It is not so. Security measures were taken in his case, but what kind of security it was? They were there in Tilak They won't follow him where he Nagar. went. Madam, my friend, m_v colleagues here have railed a few doubts, justifiable doubts.. I do not know whether the Home Minister is in a position to answer them at this stage, but as a Member of Parliament, as a leader of party, as an ordinary human being in thi* country. I want to be assured whether I will get protection, whether a right to life is still relevant in this country and in his capital city. has become a capital of crimes, not a capital of government which I expected. Again and again it has been proved beyond doubt that the law and order machinery here is fragile, weak, ineffectual, rotten to the core, but nothing has been done by the Government to improve. This increases the piognancy of the situation and stalwarts are being shot, daylight murders go on and the assassins go scotfree in the capital city of Delhi. Every day Members of Parliament, politicians, leaders have to go to the House to discharge their duties under fear, threat to their life and the life of their families. If this is the situation, I do not know whether we have any law and order, whether we can

[Shri M. S. Gurupadaswamy] depend upon the law arid order machinery here. Again and again I think the Home Minister has to make statements here that this man was killed or that man was killed. We have to hear him and that is our misfortune. Madarn, without taking much of your time or the time of the House, I think the time has come to write an epitaph— I sa $_{\rm v}$ the word 'epitaph' —on the law and order machinery of this Government.

Statement

SHRI SUSHIL CHAND MOHUNTA (Harvana): I want to join the other Members of this House in condemning the violent incident yesterday taking the valuable life of Shri Lalit Maken. My heart goes for his small daughter. She has been orphaned, but she is safe. A very valuable life has been lost. He was a young M.P. with a very promising future. The important thing as a result of this case is that the Delhi police by now should have known it where MPs are residing, which of the MPs are residing in their own houses. Police should have also known about those houses. Normally, many MPs live in the hauses allotted to them by the Parliament Committees. But some M.Ps, are there who have their own private houses and live in those houses. There are not many. Those names should be with the police. Especially so in the case of Lalit Maken because he beloings to Delhi. Riots took place in Delhi in November and it is possible that people may have harboured some sort of illwill against him. Or being a trade inion leader, it was possible that he might have some people who may be thinking ill of him. The police should have been on the guard that such a life should be protected wherever he goes. There should have been an intelligence network around him. It is not very difficult. People do it in other countries, But here time and again we are faced with the problem where a precious life is lost like this and the police reaches the scene after the as-

sailants escape and nobody is able to identify them. I think the working of the police should be gone into again, priorities should 'be fixed and guide lines given as to what actually they should be doing regarding those persons at least who are Members of Parliament or occupying important positions, or whose actions may, to some extent, be considered as controversial. In their case, their movements should be kept a track of and their lives made safe. After all the way it. has happened sends a shiver down anybody's spine. It can be anyone. Sometimes crimes are also committed with the aim of just getting into headlines. "A M.P. shot at" or "killed". Those people can be taken care of.

I would not say much more on this except that the police must be cautioned that it must keep track of the addresses of the M.Ps., their possible movements also. It should not be difficult with these walky-talkies every 100 or 200 yards away.

श्री बीरेन्द्र वर्मा (उत्तर प्रदेश) : इंसिडेंट के बाद कीणन देने में सरकार बहुत प्राम्प्ट है।

श्री सुशील चन्द्र मोहन्ताः स्कूटर पर अगर गये हैं तो रास्ते में स्कूटर डिपाजिट हुशा मिला है। तो रास्ते से गुजरा होगा, गाइड लाइन देखी होगी। उसके बारे में किसी ने रिपोर्ट की या नहीं? पुलिस बालों ने इंबवायरी की या नहीं? उनसे जिन्होंने उनको देखा क्या इंफामेंशन इल्लिसिट हुई, यह मैं मंदी जी से जानना चाहता है।

SHRI GURUDAS DAS GUPTA (West Bengal): Madam Chairman, the blow has again been struck. A tragedy has again occupied. The cult of violence has again raised its head. Therefore, on behalf of my party, the Communist Party of India. I express our deep sympathy and sorrow at the cowardly murder of our colleague, Mr. Maken. and his wife.

But let me be very clear. Madam, we not only express sorrow and our mourning, but we express our deep sense of indigna273

linn and anger because an air of helplessness has crept into the city of Delhi be cause of the constant failure of the law-enforcing authority in this city. It is a matter of national humiliation that the citadel of power has become a den of criminals. 1 would only ask. our Home Minister to tell us clearly how many lives are going to be lost before Delhi Police administration comes to senses and takes upon itself the responsibility not only of finding the criminals after the crime is committed, but [ake, upon itself the task of preventing the crime before it is committed in this city of Delhi.

Statement

SHRI VISHWA BANDHU GUPTA (Delhi): Madam Deputy Chairman, I would like to ask the Home Minister to find out whether he has any plans for putting an "Eye in the sky", that is, a helicopter with commandos, to be able to guide the operations of the police as it is being done in most modern cities. In New York, London and so on, they have this police helicopter always available, which could be in radio contact with vans. This shooter could probably have been apprehended provided it could be seen from the air because they are able to act quickly, they are able to land where the culprits may be, and there is a better chance of protection for all people. Thank you.

SHRI S. W. DHABE: Madam Deputy Chairman, it is with great anguish and sorrow that I mourn the loss of my colleague, Lalit Maken, who was an eminent trade union leader. When Mr. Devaraj Urs was the Congress President, Lalit Maken was the President of the Delhi PCC(U). A stalwart who fought for the cause of the working classes fearlessly, the loss is all the more of the trade union movement and ihe working classes, It is unfortunate that such a man has become a victim of assailant's bullet.

There is a story which is told. I would like to know why, when such an eminent trade unionist was working in Kirti Nagar, armed guard was not provided at his other residence which was his place of operation. In fact, all his activities were thero only and he used to go there often. But the armed guard was posted at the official residence. I want to know whether the armed guard accompanied him to Kirti Nagar or only stayed at his official residence.

by Minister

On behelf of my parly I pay my tributes to a great trade union leader of our country.

SHR1 S.B. CHAVAN: Madam Deputy Chairman, I can well understand the feelings of resentment which hon. Members have expressed on this very sad incident which occurred in Delhi, It will be very difficult for me to say anything more and I may say at this stage that whatever information was possible for me to give, I have already given. Anything more than what I have already stated will create problems and adversely affect -he investigations which are going on. In fact, it is the duty of all of us to see that the investigations are properly done and the culprits are brought to book.

There are one or two things about which 1 would like to clarify. One is about the scooter which was snatched away on a previous evening. It has been located in Western Extension Area, Karolbagh, about four to five kilometers away from the scene of the incident in Kirti Nagar.

AN HON. MEMBER: Not Kalkaji?

SHRI S.B. CHAVAN: This is the authentic information that I have. Some of tho hon. Members were asking me as to whether information which I have supplied is more authentic or the information which they have read in the newspapers is more authentic.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Not authentic, exhaustive and, in that sense, whether you have given anything more than the newspapers. . . . (Interruptions)....

SHR1 S.B. CHAVAN: I have been paic listening to whatever you said. .. .(Interruptions)... Just listen to me: I will come to that point.

One of hon. Members has said that the Home Minister has made a statement that armed guard was provided while the papers said that the armed guards were withdrawn. Which of the two is correct is the point, to which I am trying to reply-not the other aspects. So, the authentic information that I am giving is, at the official

[Shri S. B. Chavan]

residence armed guards have been provided. One head constable and four constables were posted there. Now, the subsequent point which hon. Members are interested jn finding out is, are the armed guards supposed to follow the persons whom they are supposed to protect? I think we are trying to confuse between the two. One is the armed guard which is given at the residence, and the official residence! was one thing where they were shifting. Actually the entire shifting was also not completed. A part of it was shifted. An armed guard was provided. There is one more

SHRI GURUDAS DAS GUPTA: Was the security guard accompanying Mr. Lalit Maken withdrawn on the 25th? That is the point.

SHRI S. B. CHAVAN: I am trying to explain the position. The armed guard provided at the residence was not withdrawn. He was there. So, the question of following the person dose not arise.

SHRI PARVATHANENI UPENDRA. The question is about the security guard accompanying the person, the body guard.

SHRI S. B. CHAVAN: Have patience to some extent, I am also coming to that point. There was a P.S.O., Personal security Officer, who was provided by the Delhi Police during the genocide week which was celebrated all over Punjab. There was a threat, and the perception of ihe Delhi Police was that he might be one of the targets. The information given by the Additional Commissioner of Police to me is that during this week, PSOs were at-atached with Mr. Lalit Maken during the ghallughara week. The PSOs were withdrawn and posted other duties after the ghallugham week was over. The decision to post the PSOs and to withdraw them was taken by the Delhi Police itself on the basis of its own assessment. MHA or the IB was not involved in this decision. So, this is the factual position, I am giving you. Hon. Members have been asking me about some of the aspects.

PROF. C. LAKSHMANNA: Was the police aware...

SHRI S.B. CHAVAN: I am not sub-i jecting myself to any cross examination. Whatever information I have, I have tried to give to the House, to the extent it is possible. If it is not available with me, I cannot possibly supply it to the House.

Another point which was raised, and very rightly, is what is being done about improving the law-and-order position in Delhi. Other points raised are about the recommendations of the National Police Commission and also about the Srivastava Committee which was appointed and whose report we have received by the end of February, 1985. These are the two reports that we have. About the National Police Commission— I think the hon Member is a Member of the Consultative Committee—I explained the position that out of all the recommendations, there were 85 recommendations which concern the Central Government. Out of 85, we have taken decision on 70 recommendations, and only recommendations are still there which require some kind of consultation with either the State Governments or other administrative Ministries, due to which these 15 are pending, and we hope that very shortly we will be taking decision even about those 15 points which are still requiring our attention.

SHRI KALPNATH RAI: Implementation?

SHRI S. B. CHAVAN: They have been implemented. Most of the recommendations of the National Police Commission, which concern the Central Government, have been implemented. About the rest of the recommendations which are the concern of the State Governments, we have requested all the State Governments to expedite kindly the scrutiny of all these recommendations and to see that they are implemented as early as posssible.

SHRI PARVATHANENI UPENDRA: Are they implemented in Delhi?

SHRI S. B. CHAVAN: Yes, yes. When I say 'Central Government', I will have to verify which of the recommendations ar* I there because, according to my infor-

mation all these 70 recommendations have been implemented by the Central Government, and the Central Government also means the Union Territory. If there are any of the recommendations which they have not been able to implement, certainly I will check up, and we will then have to inform the hon. Member which of the recommendations are still pending for implementation.

T'ne Srivastava Committee recommendations have been received, and those which did not involve any financial commitments have been accepted by the Government, and they are being implemented. About 6.00 P.M. other recommendations, financial implications involved. We have to refer these cases to the Ministry of Finance to obtain their approval. After the approval is received from the Ministry of Finance, the rest of the recommendations will also be implemented. The important recommendations are: To increase the strength of the police force in Delhi; to create more police stations and to provide them with more equipment so that they can tackle the situation and ensure that the kind of atmosphere which has been be avoided to the extent it created can becomes possible.

Every time it is expected of the intelligence agencies; and 1 think it is very difficult for intelligence agencies, because they have to collect the information from sources which they cannot disclose. The information is being passed on to the authorities concerned who are proposed to make them operational. This is nothing new. After the accord with the Akalis on the settlement of Punjab issue, we had given clear instructions to all the State Governments and Union Territories that there is a section among the Akalis who are not happy with this kind of settlement which we have reached. So, you should expect some kind of a trouble. There should be no relaxation in the security arrangements which have been made. Thes* are very clear instructions. There is no question of relaxing these instructions. Even before instructions were there, but this unfortunate incident did take place.

One hon. Memeber was pleased to ask me: whether the Government was aware of the fact that a letter containing a kind of veiled threat was sent to Mr. Lalit Maken on the 27th and what action was taken? According to the inforantion supplied to me just now, this letter was handed over to the police on 31-7-1935. This is the information.

PROF. C. LAKSHMANNA: What was the time? It could before the event or after the event?

SHRI S. B. CHAVAN: In the chit supplied to me just now, I do not have the time. This veiled threat letter was handed over to the police on 31-7-1985. It is a matter of investigation and I can nssura you that some of the police officers did have the information, they were supplied.

Honourable Member, Shri Advani Ji has said that there was a police van and some of the people had approached them and the person in-charge of the police van refused to send the information immediately. Of course, he also got this information from some source. I will have to verify it. Unless I verify it, I cannot possibly say as to whether the police acted in a correct manner or they should have done their duty in a different manner. So, unless facts are verified it will be difficult for me to say anything.

SHRI PARVATHANENI UPENDRA: There was a delay of four days. How do you explain it after the receipt of the letter

SHRI S. B. CHAVAN: This is exactly what I am saying. Suppose an hon. Member receives a letter, unless that letter is handed over to some police offcer, I do not think that he can possibly think that this was the letter which was given to him and he is supposed to act on it.

Yesterday, I got a letter from one hon. Member who received a veiled threat letter. I gave instructions immediately to the police officers that this is the kind of complaint one of the hon. Members has made.

One ex-Member of Parliament also wrote to me about the threatening letter which he received. I immediately told the police officer to see that proper protection [Shri S. B. Chavan]

is given. Now, I do not think that it is going to be possible to provide a squad, personal security to every Hon'ble member. However, where a threat perception is there, certainly, all these steps are necessary but to expect that every Hon'ble member should be provided with all these arrangements is going to be a very difficult proposition. 1 do not think that this is going to be possible.

SEVERAL HON'BLE MEMBERS: We don't ask for this also.

SHRI S. B. CHAVAN: 1 am just clarifying in the context of the point raised by one of the Hon'ble members.

SHRI R. RAMAKRISHNAN: Mr. Minister, I said it for those who asked for it. I didn't say for everybody.

SHRI S. B. CHAVAN: Those who asked for the sam? and where according to the Police, the threat perception is there, if it is established, certainly, even without your asking, it has to be provided. But if one asks, certainly, it is the responsibility of the police officer and if they are satisfied that the threat is there, they will have to provide whatever protection is considered necessary. These are all the points.

SHRI GULAM MOHI-UD-DIN SHAWL: Our question was if Tilak Marg residence had security guards, then why although it was well-known that he used to hear public from 8 a.m. to 10 a.m. in Kirtinagar any guards or security officers were not present at Kirtinagar?

SHRI GURUDAS DAS GUPTA: Sir, we are interested to know about the security of ihe common people, citizens living in Delhi. We are interested to know what steps you have taken to ensure law and order in Delhi itself not only for VIPs and VVIPs but for common people also.

SHRI S. B. CHAVAN: I think one of the questions to which I should really react is about why is it that security guards were provided only at his official residence and

not at Kirtinagar? I think, the hon'ble member is aware of the fact that this is the information which the police officer has given to me. It is published in the newspapers that not only at Kirtinagar but on different days, he also used to meet people at different places. So, the security guards could be provided at one place where he used to stay. If for one hour or two hours, you have to go out for meeting peopla everywhere, it is going to be difficult to provide security guards. All the seven days, he used to meet people at different places. If it was only at Kirtinagar, I could have understand it but if it was going to be at seven different places, then, of course, it is very difficult. ..

SHRI VISWA BANDHU GUPTA: He has not answered my question whether helicopters and police escorts are to be provided?

SHRI Y. B. CHAVAN: I am happy that the Hon'ble member has given this **sug-**gestion. This will have to be properly scrutinised.

PAPERS LAID ON THE TABLE—contd.

- I. Notifications under section 159 of the Customs Act, 1962 and related papers
- II. Notifications of the Ministry of Finance (Department of Revenue) and related papers

THE DEPUTY CHAIRMAN. Now, Mr. Janardhan Poojari to lay the papers on the Table of the House.

SHRI JANARDHAN POOJARI: Madam Deputy Chairman, with your permission, I beg to lay on the Table of the House: »

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notifications:—
 - (i) Notification No. 240|85-Customs, dated the 1st August, 1985. exempting low phosphorous pig iron, having phosphorous content not exceeding 0.1 per